ं [श्री सुरे जीत सिंह ग्रहनुवानि 11]

सरकार की श्रीर से भी विरोध होता चाहिये। भारा सरकार इसके बारे में क्या कर रही है, इस पर एक स्टेटमेंट दे। सरकार अपने ह ई कमीशात से पूछे कि यह गुरु हारे वहां पर किस अवस्था में हैं श्रीर हमारी प्रापर्टी को किस तरह से ड इबर्ट किया जारह है। इस पर मैं सरकार का ध्यान श्रावधित करना चहा। हं।

SHRI V. NARAYANASAMY (Pondicherry): Madam...

THE DEPUTY CHAIRMAN: No, I won't permit any more business which is not listed. It is enough. We have spent 45 minutes on it. I have so many names for clarifications on the Statement regarding debt relief to mers. The Minister is here. He has been waiting. I will again very humbly request the Members, I have got so many names from one party, please voluntarily withdraw some names because we have very important Scheduled Castes Bill today. The Minister is here. We have a very, very large number of speakers, 27 speakers. And we still have another scheduled discussion which we started yesterday and which is not complete; the discussion on the atrocities on Scheduled Castes is not complete And we have also some discussion and reply of the home Minister. I do not know how we can stretch the time. Therefore, please withdraw some voluntarily or I will have to take my own decision. (Intercuption) It is entirely within my right to withdraw any name but I leave it to you to voluntarily withdraw. I would suggest those Members who generally speak in the House should allow those who do not get a chance to speak. So I can withdraw some names.

SHRI JAGESH DESAI (Maharashtra): I withdraw my name.

THE DEPUTY CHAIRMAN: You don't speak so much. So you need not withdraw.

CLARIFICATIONS ON THE STATE-MENT REGARDING DEBT RELIEF TO FARMERS, ARTISANS AND BUNKERS (WEAVERS)

डा० ग्रब र श्रहमद खान (राजस्थान): उपसभापि महोदया, माननीय वित्त मंत्री जी ने 10 हचार रुपये की ऋण माफी के संबंध में जो वकाच्य दिया है, ग्रापके मध्यम से मैं माननीय मंत्री जी से यह जानना च हंगा कि चन बी घोषणा-पत्न में चन'व के समय जो बोषणा इन्होंने की थी. जो कंडीशंस इन्होंने रखी है इस ऋण को मफ करने के लिए क्या उस समय भी इन कंडीशंस के बरे में कुछ ब अया था, या जनना से जब 10 हजार रुपये ऋण मफी के न स से बोट लेने की बात की थीतो क्याउन ऋणदत स्रोको इन कंडीशंस के बरे में जो ग्राज पैदाकी गयी हैं, कुछ ब गया था ' केन्द्र सरकार राज्यों के सहकारी बैंकों ग्रीर भूमि विकस बैंकों के संबंध में कर्ज का ग्राधा भार वहत करने के लिए तैयार है, ग्रंथीत जिन भी ऋणद तथों गेराज्यों के सहक री बैंकों ग्रीर भूमि विकास बैंकों से ऋण लिया था उस वर्ज का शाधा भार केन्द्र सरकार वहन वारने को तैयार है तो मैं जानता चहुता हं कि जो राज्य सरकारें ग्राधे भार को वहन करने भे लिए तैयार नहीं हैं वहां के ऋणों का क्या होगा ? क्या उन राज्यों के 10 हजार रुपये के ऋणियों की **प्राधा ही ऋण म**फ होगाया उनका ऋग बिल्क्ल म फ नही किया जायेगा ? दुसरा क्या केंद्र सरकार ने राज्य सरकार से बात की है इत संबंध में कि कौन कौन सी राज्य सरक रें इस ऋग का ब्राधा भार वहन करने को तैयार हैं, यदि हा तो वृपया मंत्री जी बार्ये कि कौत-कौन सी राज्य सरकारें इस 10 हजार के ऋण का आधा भार वहन करने को तैयार हैं। धन्यवाद।

SHRI S. B. CHAVAN (Maharashtra): Madam, this is a very important subject. I wish the hon, Finance Minister had been here to clarify the position. But, unfortunately, he could not be present in the House. There are two or three points which the Government will have to clarify.

According to the statement which was made in the President's Address .there was no distinction between

banks which are in the Central Sector or banks which are in the State sector. Madam, I have not been able to quite understand, what is the basis on which this Government thinks that the cooperative banks are State sector? This is the fundamental point on which I would like to have clarification from the Government because all the banks, whether they are nationalised banks or the operative banks are regulated under Banking Regulation NABARD and the RBI both are under the supervision of the Central Government. That is why this kind of an invidious distinction which has been made between the State opeartive banks or the District operative banks and the nationalised banks, according to me, is not a correct sort of distinction which Government is making and which contemplated before. was never would like to know whether before making this kind of a statement about the State Government sharing the burden upto 50 per cent has the Central Government consulted all the State Governments, before committing them to this kind of position. According to my information, of the State Governments were not consulted in the matter. Their financial position is very well known. The Planning Commission, when they decide their Annual Plans, know financial position of most of the State Governments. None of the Governments are in a position to shoulder this burden of 50 percent. If the Central Government is thinking in terms of shouldering this responsibility on behalf of the Government. Certainly I have nothing to add to it. But the statement which the Finance has been made by Minister clearly shows that they are prepared to take this responsibilty only up to 50 per cent, the rest of 50 per cent will have to be shouldered either by banks or by the Governments who do not have resources at their disposal. What is ultimately going to happen to those borrowers who happen to be in those

States which are not in a position to make contribution to the extent of 50 per cent? That is the point on which I would like to have a clarification.

While replying to the General Debate on the Budget, the Finance Minister was pleased to state the ultimate burden will not come to about Rs. 14,000 crores as was estimated by R.B.I. When we tried to seek information, he said: there are different permutations and combinapossible; you may not be able to understand what exactly is going to be the nature of the scheme; the nature of the scheme is to be nounced later on.

This is a very cryptic statement that he has made. I am not able to understand it. I tried my level best to find out as to what exactly is the permutation and combination which the Finance Minister has in view. I would like to have a clarification so that basis we should be able to find out as to how the burden of Rs. 14000 crores can bе adjusted Rs. 1000 crores. This is supposed to be a one-time scheme which is going to be implemented. I am not able to understand. Let them first clarify what exactly the scheme is and how they have worked out the burden of Rs. 14000 crores to he adjusted in Rs. 1000 crores. In fact, this is very necessary. The sowing season is going to start within a week or ten days' time. Even if you take it for granted that the central sector banks are going to shoulder the responsibility of the borrowers, I would like to know whether any guidelines been issued to the different banks. I have consulted a number of banks and I can say without any fear of contradiction that none of the banks has guidelines so far. received $an_{\mathbf{v}}$ going to Ιf the guidelines are he issued after this, then I don't know how this scheme is going to be implemented. Most of the agriculturists are going to be declared defaulters and they will not be eligible for any

[Shri S. B. Chavan] kind of new credit. The entire credit system will be choked and everybody will be a defaulter. the Government thinking of having some kind of an interim scheme till the whole thing is finalised so that the agriculturist is in a position to get the credit which is very badly required before the sowing season actually starts? These are the points in which I would like to have clarifications.

SHRI A. G. KULKARNI (Maharashtra): Madam Deputy Chairman, I support what my senior colleague, Mr. Chavan, has stated. My question are concerned mainly with farmers and weavers, particularly in the cooperative sector. Madam, I first wanted to check up what the Finance Minister had stated.

The Finance Minister stated on that day late in the evening;

"In respect of cooperative banks and land development banks in the State sector, I am happy to announce that in order to assist the State Governments in regard to Debt Relief Scheme on the central pattern the Central Government will bear fifty per cent of the burden of relief on loans taken from the banks in the State sector."

This is what the statement says. There is a lot of confusion. I asked a question on 25th March to know what is the total quantum of loan which may attract the announcement made by the Government. They have stated that the cooperative and regional rural banks and commercial banks have got loans of the order of Rs. 26000 As mentioned by Mr. Chavan, the announcement when made during the election, was of the order of Rs. 14000 crores and the provision in the budget is Rs. 1000 crores. I do not understand the logic.

THE DEPUTY CHAIRMAN: I may very humbly request the Members to be a little brief. If you want me to call the Members, then everybody will have to sacrifice a little. If some-

body is going to be very liberal., then the rest of the Members will suffer because of that one Member.

SHRI A. G. KULKARNI: Madam, 1 will be very brief. This is problem which is on our neck. I provide loans through my district central cooperative banks to the farming community by the first week of June, they will be in trouble. One has to remember that. That is why our agonies are great. Unfortunately, Mr. Dandavate had to go. the Minister will take it up with the Prime Minister and a top-priority decision will have to be taken.

As has been rightly pointed out, only two days back, the Chief Minister of Maharashtra has made a statement, and he has written a letter to the Prime Minister also, a copy of which is with me. He has brought out the same thing there. So, I want to know whether you want the farming community to start sowing operations and purchase inputs or not. should they do? Madam Deputy Chairman, his statement is that 80 per cent of the loans are covered by the cooperative banks. And the commercial banks have a very insignificant role to play in Maharashtra. Through the announcement made by the Miniseligibility for getting loan ter, the remission comes to between Rs. 280 crores to Rs. 300 crores. Out of that, Rs. 150 crores has to be immediately transferred or allowed to be drawn by the Maharashtra State Co-operative Bank from the NABARD. I want to ask you whether you will make any such arrangements.

Secondly, Madam, I am very sorry to say that the entire scheme is just like marrying in haste and facing the problems afterwards. They have announced this during the elections. Still, no guidelines have been given, as Mr. Chavan has pointed out. In the morning, I talked to the Managing Director of the Maharashtra State Cooperative Bank. He says, "there are no guidelines with me and I cannot say anything. It is up to the Central Government to take a decision." Mr.

Minister, this is a very serious prob-It will be just like Andhra Pradesh. The farmers will have to hang themsleves if the money is not forth-coming. So, don't make scheme which you cannot implement. And make the schemes with fool-preof arrangements because you are dealing with crores of farming community.

My next point is about weavers. Perhaps, my friend, Mr. Pragada Kotaiah will also take it up. And what are you doing about the handloom weavers? Handloom weavers are not individual loanees. Handloom weavers are supplied credit from the co operative society. In Tamil Nadu, Karnataka, Maharashtra and Gujarat I do not know about Uttar Pradesh and Bihar because there the co-operative sector is very weak the cooperative society gives the inputs to the weavers. I want to know whether this scheme will be extended to the co-operative societies because there is no individual weaver beneficiary. A very few of them are there. is another aspect which I wanted to point out.

Now, I come to my last point. Mr. Minister, you are a very mild and gentleman, son of a respected leader of our country. I would quest you to please take it to Prime Minister today or tomorrow and see that some decision is conveyed to the NABARD so that the farming community and the weavers community gets the money. And the Chief Minister of my State is in a very delicate position. He cannot make money available to the farming community.

THE DEPUTY CHAIRMAN: Now, I once again remind the Members that at the moment, I have 28 names. If everybody takes six or seven minutes, we will need two or three hours for it.

SHRI G. G. SWELL (Meghalaya): I will take just one minute.

THE DEPUTY CHAIRMAN: I am not telling you; I am telling everyone. If you take one minute, I will be very happy. But from where can

I get two or three hours? So, please decide among yourselves as to who will take up this. I think, the farmers' issue and the weavers' issue, he has taken up. I can understand that everyone of us is concerned with the farmers or the weavers in some way or the other. First of all I request the House that ... (Interruptions) Mr. Kulkarni, you are a senior Member. I am on my legs.

SHRI A. G. KULKARNI: Madam, Mr. Pragada Kotaiah still has not opened his mouth.

THE DEPUTY CHAIRMAN: He has opened his mouth.

SHRI A. G. KULKARNI: He is the leader of the handloom community.

THE DEPUTY CHAIRMAN: I have already told him that he will be allowed. And for your information, he opened his mouth yesterday, loud and clear.

SHRI G. G. SWELL: I will take just one minute.

THE DEPUTY CHAIRMAN: I think. we need not have if the hon. Members agree lunch-hour. We can dispense Otherwise, we will not be with it. able to complete the Business., we may have to sit till around 8 or 9 p.m. I do not want the discussion on the working of the Ministry of Home Affairs to be carried to tomorrow. We must complete the Business listed for today, today only. What does the House say? Lunch-hour or no lunch-hour?

HON. MEMBERS: No lunch hour.

THE DEPUTY CHAIRMAN: Mrs. Jayanthi Natarajan, come and handle

SHRIS. B. CHAVAN You are going for lunch?

The Vice-Chairman (Shrimati Jayanthi Natarajan) in the Chair.

SHREG. G. SWELL: Madem Vice-Chairman ... (Integraptions) I have been called by the Chair. Madam, the [Shri G. G. Swell]

Deputy Minister for Finance is well aware that at the meeting, at the conference, held at Guwahati on the 5th of this month, on the question of economic development of the North-Eastern States. ... (Interruptions) I have not finished my sentence, Prof. Thakur.

PROF. CHANDRESH P. THAKUR (Bihar): I was asking the Chair.

SHRI G. G. SWELL: The Deputy Minister is well aware... (Interruptions) Mr. Kulkarni, I want the attention of the Deputy Minister. Please do not disturb him.

SHRI PRAMOD MAHAJAN (Maharashtra): First, you should have the attention of Mr. Kulkarni.

SHRI G. G. SWELL: I was saying that there was a conference called, on the question of economic development of the North-Eastern States, at Guwahati on the 5th of this month, in which the Deputy Minister himself was present. The hon. Minister, at that time, made a blanket policy stateen; that all the North-Eastern Stales would be considered as special category States the reason being economic. These States are small. are not developed. They are economica'ly not viable. They are not able to support themselves.

Now, I would like to know from the Government, from the hon. Minister, whether a special consideration would be given in the case of the North-Eastern States so that the Governof India extends assistance to these States per cent in the matter of helping the farfrom the banking or the financial institutions in these States I know, the hon. Minister may not be in a position to say this just now. He will await the arrival of his senior colleague. May be, he will take instrucfrom the Prime Minister. But this is The Government should m_v appeal. extend full, hundred per cent, assistance to the Noth-Eastern States because they are special category States.

श्री सुरेन्द्रजीत किह शहलगलिया (बिहार): महोदयं, मैं ग्रंपके महियम म मंत्रा महोदय से पूछना चार्टगा कि जित गरीबों के क्ज मफ करने की बात कही गयी है, चाहे वह नेशनलाइउड वैक्स हों. चाहे नॉन-नेशनलाइज्ड बैक्स हो ग्रीर चाहे कोग्र परेटिव बैक्स हो--उसहा टोटल एम.इंट जिल्ला है ? दूसरे, क्रकार की तरफ मे विभक्तल डिफील्टर और दूसरी ब तें कही गया है, तो विलफ्ल डिफाल्टर को सयडेंटीफाय करने के लिए कोई इंफ स्ट्रक्चर तैयर हिया गया है य कोई गाइडल इंस बन यो है ? कीन वताएगा कि कौन ग्रादमी विलागुल डिफाल्टर है? ग्रगर ग्राप कहेंगे कि विक्यूल डिफाल्टर इसे कहने हैं जो हजें विपित नहीं दे रहा है तो क्राऊ से तीन-माढे तीन सज पहले भारत हिसान यनियन के प्रेसी डेंट महेन्द्र विह टिक ; ने उनके जिल्ने मेंवस थे सबको वह कि कर्जे की विभिन्न बंद कर दो। उन्होंने नर्जें की वापिसी बंद कर दी। तो क्य वे गभी विलफुल हिफाल्टर्भ में ग्राएंगे। मंत्रो महोदय के संधग सव नजी बैंडे हैं ग्रीर उनको गरीबों की उन्लेफ हा पा है श्रीर यह सरकार भी गरीबों की तकली करें बरे में बत कर रही है। स थ ही श स्त्री जी भी ए हिसे हैं। पार-वरसे ग्रते हैं जिनको गरीकों से हमद्दी है। लाल बहदुर शस्त्री जी का नम देश में बड़ा फ़ंचे है श्रीर मंत्री जी ऐसे परिवर से शते हैं। मैं मंत्री जी के ध्यान में यह बात लाना चहुंग कि बैंक में वह किस न पहुच स : 1) है जो ताकत-वर हो परन्यु जा बमजोर वर्ग है, जो क बलीव ले तक या गांव के मेठ, सन्हातर तक ही पहुंचत ह श्रीर काम की बेली, न क की नधनी, पैर की पदल या गरे का चादो का हर बंधह रख उरया अमीन बंधक रखकर कर्जा लेग है, उनकी माफी के संबंध में क्या यह सरक र कोई निर्णय लेगी? क बलावल के पस या गांव के मेठ, सहकार के पस जो पटटे जमा हैं या वंधक चील हैं लोगों की, उनको घुड़-व ने के लिए कोई बंदोबरा यह सरकार करेगी ? जिस प्रकार सर छोटूराम ने पंजाब रिलीफ एण्ड डेब्ट रिलीफ एक्ट 1936 में पास किया था, उसी तरह का कोई रास्ता यह सरकार निकालेगी या

नहीं ? श्रगर निकालगी तो इस कज का मफो के साथ-साथ उस पर भी कुछ निगर होगा या नहीं होगा ? माननोरा, मैं यही माननोप मंत्रो जी से जानगा चहता हूं।

जरतमाध्यक्ष (श्रीतती जयंती नप्टराजन) श्री सत्य प्रकाश मालवीय।...श्री प्रमोद महाजन।

श्री प्रतोद महाजतः उपत्रभाध्यक्ष महोदता दस ह गर ६३ए के ऋग-मृति। को ग्रथ संहत्योव भाषण में घोषण, यह जिन्तो श्राम ह ग्रीर विसंगतियों से भरी थी, मंत्री महोदय द्वारा दिया गत्रा वन अय उन विसंगतियों ग्रीर श्रामक स्थिति को कम नहो कर्ा। चाव के दौरान सन्तः रूट् दल ने किस नों को पूर्ण ऋंग-मृति : की म्राणा दिखाइ दा थी। म्रब पह इँ खोद कर वह दस हजार का चुहा उसमें मे लेकर ब्राए हैं, लेकिन जो दस हजार हुपए के कर्ज मित्र, को बात उन्होंने कहा थी दुभिष्य से इस वक्ताच्य में यह कहा गरा कि जो राष्ट्रीयका वैंक है उनने दस हजार इपए तक का जिनका कर्जा होगा उनको जिम्मेदारी तो केन्द्र सरहार लेगी, लेहिन जो सहकरो या भूमि संबंधि : बैंकों कादस हमार रुपए तक क कर्जाहोग उसकी जिस्मेदारी केन्द्र सरकार राज्य सरकार के संघ ग्रधा-ग्रधा बांटना च हतो है। मैं मंत्री महोदय से यह स्पटी-करण च हंगा कि इसका कारण क्या है ? बैंक किसा का भी हो, किस न देश का है। ग्रगर केन्द्र सरहार ने देग के हिस नों को यह ग्रास्वासन दिया था, मैं चुत्व के दौरान के ग्राप्य सन को बन्त नहीं हर रहा हं बल्कि बन्ध को बार कर रह हं, ग्रगर यह ग्राम्व सन दिया था कि दत हजार रुपए ता का ऋण मक करेंगे तो उस हिसान ने कर्जा बाहे हिसी भी बरु से लिया हो, उस संबंध-में केन्द्र सरकार को ग्रधिक अनकारो लेने को जरूरत नहीं है। मुझे ऐसा लग त है कि चूंकि केन्द्र सरकार को ऋग्रादिः करने कान्हीं है, इ.स्लिए वर्ट भ्राता ग्राधा बाह्य राज्यन्य कारो पर डाल्गा चाहता है। राज्य-सरकार इसमें बना करें, यह आप आप में अलग

बात है। मैं नहीं महादय से स्पष्टांकरण चहुंगा कि दब सभी किसानों का दस हार रुपे तक की ऋण-मुक्ति की बात हुई थी तो यह केन्द्र सरकार की बैंक ग्रीर राज्य सरकार का बैंक का विशय विभाग करन का जरूरत क्या है ? मेरी मांग है कि इस प्रकार का सभी को कुछ ऋण मुक्ति मिली चाहिए।

दूसरा, मुझे इसमें महाराष्ट्र के संबंध विशेश पूछना है क्योंकिः महाराष्ट्र की स्थिति इस मामले में थं:डी सी अला है । महाराष्ट्रं म राष्ट्रंयं त बैंकों की ग्रोर से किस न बहुत वःम कर्जाले (ाहै, सर्द्यारी वैंकों का अगर से ग्रधिक कर्जा ले ,ाहै। श्रगर 80 प्रतिधा कजा सहकारी बैंकों से लिया गया है तों 20 प्रतिशत कज ही राष्ट्रीय त बैंकों से लिया गया है। इस वक्√व्य के ग्रासार यह दिखाई देता है कि उस 20 प्रतिशात की जिम्मदारी केन्द्र सरकार उठाना चार्ह्ता है, लेकिन जो 80 प्रिकाट सहता है उसमें केवल ब्राधेकी जिम्मेरारी कन्द्र सरकार लेना चारता है। मरा मांग यह है कि भ्रन्य प्रांतों की तुला में महाराष्ट्र की स्थिति ब्रला होने के कारण विशेष स्विधा दी जाय । तो मैं मंत्री महोदय स यह स्-रिटीकरण चाहुंगा कि महाराष्ट्र के लिए सरकार कोई विशेष सुविधा देकर, चूंकि राष्ट्रायात बैंकों से बहुत कम कजा यहां लिया गया है, किसानों की ऋण मृक्ति का विचार करेगी?

तीसरा, मेरा स्पर्ध्वकरण यह होगा. कि अगर किसानों को अगला फसल का कर्जा लेने के लिए स्थिति में लाना है, इस प्रकार का एक चक सुरू करना है तो इस मस के अन्त तक इस पर न केंग्रल निर्णय हैं। आवश्यक है बर्लिक किशान्वयन भी आवश्यक है। लगता यह है कि विसंगतियों और भ्रमक्ता में फंगी यह सरकार जब स्पष्ट निर्णय ही नहीं ले रही है तो कियान्वयन मई के अना तक कैसे संभव होगा? अगर किशान्वयन संभव नहीं हुआ तो अने वाली फसल के लिए किसानों को कर्जा

[श्रो प्रमोद महाजन] नहीं मिलेगा । उसके लिये सरकार किस प्रकार का प्रावधान कर रही है ?

अन्त में मैं एक स्पष्टीकरण यह नाहूंगा कि यह ट्रुकड़ों का ऋग मुक्ति, आबिर 10,000 क्यों, 25 या 5 क्यों नहीं ? इन सारी बातों को देखते हुए क्या वेन्द्र सरकार रिजर्व बैंक की ओर से किसी ऐसे आयोग का तिर्माण करेगो जो किसानों को ऋण मुक्ति की जांच करेगा, उस पर एक श्वेत पित्रका देगा और उसी प्रकार ऋण मुक्ति के उपाय देगा? क्या इस प्रकार किसानों की ऋण मुक्ति के बारे में पूर्ण विचार करने के लिए केन्द्र सरकार तैयार होगी ? यह मेरा चाथा साड़ीकरण है।

श्री सुरेश पचौरी: (मन्य प्रदेश): महोदया, सबसे पहले तो मैं ग्रापके माध्यम से इस सरकार से यह जानना चाहुंगा कि इस घोषणा से सरकार पर जो लायबलिटी पड़गी, उसकी पूर्ति के लिए उसके पास क्या योजना है? सेंट्ल गवर्नमेंट 50 परसेंट वियर करेगी श्रीर शेष राज्य सरकार। क्या सरकार ने राज्य सरकारों से इस संबंध में सर्मति प्राप्त कर ली है और यदि नहीं तो श्रागे सरकार के पास क्या यो ना है, यदि राज्य सरकार 50 प्रतिशत जो बियर करने की बात इसमें कही गई है, वह कोश्रापरेटिव बैंक को देने से मना कर दे? तीसरा मेरा सवाल यह है कि क्या 50 प्रतिशत राशि कोग्रापरेटिक बैंक्स को पूरी की पूरी केन्द्रीय सरकार को तरफ से लम्प-सम प्रदान की जायेगी या किश्लों में प्रदान की जायेगी स्रीर इसमें कि नता समय लगेगा।

महोदया, इसमें यदि बहुत सा समय लोगा तो किसानों को श्रनेकानेक कठिनाइयों का सामना करना पड़ेगा क्योंकि किसानों को समय-समय पर कई प्रकार के हण लो को भावश्यकता होती है श्रीर विलम्ब होने से किसान काफी परेशानी में हो जाते हैं। जो हमारे वित्त उप मंत्री हैं, श्रादरणीय शास्त्री जी, वे बहुत सुलझे हुए हैं श्रीर किसानों की दशा को समझते हैं। इसलिए मेरा विख्वास है कि वे इस संबंध में विशेष रूप से विचार करेंगे।

श्रत्यन्त महत्वपूर्ण बात यह है कि जो नेशनल फंट का मेनिफ टो था, उसके पृष्ठ 18 पर यह साफ लिखा गया कि –

"Loans up to Rs. 10,000 to small,

marginal and landless cultivators and artisans as on October 2. will be written यह 10,000 तक का लोन राइट श्राफ कर दिया जायगा। यह जो घोषणा की गई है, वह उसके बिल्कुल विपरीत है क्योंकि इसमें ग्रागे भी लिखा गया है कि "NABARD will provide loans to farmers at concessional rate of interest through co-operative banks," श्रीरक्षत्र कोश्रापरेटिव बैंकस को केवल 50 प्रतिशत देने की बात की गई है। इसी प्रकार इसकी जो सहयोगी पार्टी है, नेशनल फंट सरकार की-भारतीय जनता पार्टी, उसने भी साफ-साफ चनाद के समय घोषणा की थी श्रीर यदि यह घोषणा नहीं की थीं तो कोई भी भा०ज० पा० का सदस्य खंडन कर दे कि "भा० जल्पाल जब राज करेगी, सारे कर्जे माफ करेगी।" यह भारतीय जनता पार्टी के नेताग्रों से जब स्पष्टीकरण देने की बात कही गई थी तो उन्होंने कहा था कि प्रश्न 5000, 10,000,50000 या तक के कर्जी का नहीं है, प्रश्न सभी प्रकार के कर्जों की माफी का उस प्रकार की बातों के । यह विपरीत को गई घोषणा भो बिल्कल है, जिस पर पूर्निवार किए जाने की ग्रावश्यकता है ग्रीर मेरा सरकार से सवाल है कि सरकार के पास क्या फीड बक सिस्टम है कि लोन का समुचित श्रीर सड़ी उपयोग किसान कर रहा है? इसके लिए भी विचार किया जाना जरूरी है। यह घोषणा केवल स्माल फारमर्स के लिये है या सभी प्रकार के किसानों

के लिये है भीर यदि यह स्माल फारमर्स के लिये ही है तो उसका क्या काइटेरिया है!

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मैं यह स्पर्धाकरण श्रापके माध्यम से सरकार से जानना चाहुंगा।

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Madam Vice-Chairman, from the statement what I can infer is that the Central Government would bear only 50 per cent of the debt relief in respect of co-operative loans and the land-development loans taken up to Rs. 10,000/- by the farmers, artisans and weavers. As know, by modification in the personal income-tax exemption in the current Budget, the States are going to lose to the tune of Rs. 170 crores. States may get further Rs. 170 crores or Rs. 175 crores by way of excise duty. On income tax they are going to lose and on excise duty they may gain. Therefore, one is offset by another. There would not be extra income to the States from the Centre. Therefore we have already pleaded for enhancing the States' devolution of excise duty to 50 per cent from 45 per cent as it is prevailing now. You know the State Governments are already experiencing difficulties cause they have already waived loans For example, in Tamil Nadu the Government has paid Rs. 67 crores arrears to cooperatives on account of debt relief to farmers in addition to debt relief to small farmers for amount of Rs. 39 crores. The Government has thus assumed a total burden cf Rs. 106 crores.

Moreover tariff on electricity has been reduced from Rs. 75 to Rs. 50 per hp. for pump-sets below 5 hp. This is effective from last October. This has benefited some nine lakh families. The annual loss to the Government is Rs. 10½ crores. The present electricity tariff for half hp. pumpsets to 10 hp. pumpsets is Rs. 75 per hp. This will be reduced to Rs. 50 per hp. The annual loss on this account will be Rs. 3 crores and about 1.5 lakh

farmers will stand to benefit. What I want to say is that due to the modifications in the electricity tariffs the Tamil Nadu Government is going to lose Rs. 30 crores. For paying loans and interests they have to bear Rs. 106 crores. In these circumstances, the Government of Tamil Nadu is already experiencing difficulties as far as finance is concerned. Therefore, I would request the hon. Minister through you on behalf of the farmers, artisans and weavers of Tamil Nadu that the Central Government should bear the entire debt relief of farmers, artisans and weavers.

SHRI V. NARAYANASAMY. (Pondicnerry): The Finance Minister's statement though very short, does not satisfy the State Government The National Front before coming to power had said in clear terms to the people of this country that the loans of the small farmers upto Rs. 10,000 would be waived. It is in their manifesto. Then in the President's Address and also in the Prime Minister's speech to the nation at the first instance was said that the loans upto Rs. 10,000 would be waived. When the Finance Minister gave his Budget speech he put certain conditions. He said the farmers who defaulters will not be entitled to this benefit. How do they distinguish between the persons who pay the money regularly and the defaulters? fear is that the particular proportion that has been given by the Finance Minister for the purpose of wiping out the loans will be Rs. 14,000 crores. That is the statistics that has been given. Most of the farmers are defaulters. There is no doubt about it. The farmers who have got the loans from the banks and also from State cooperative sector are defaulters. When this particular clause is applied by the Finance Ministry, then the amount of Rs. 1,000 crores allocated in this financial year will sufficient for meeting the demands of the farmers. Therefore, I would like to say at the first instance that defaulter clause which as been announced by the Finance Minister his Budget speech should be removed.

[Shri V. Narayanasamy]

Secondly, the State Governments have been asked to share 50 per cent of the loan amount at the time of wiping out the debts. It is very strange. The Finance Ministry has not spelt out clearly the guidelines. In most of the States, the State Governments are not in a position to implement the loan waiver scheme especially in Southern States. In the budget speech of the Finance Minister, he said that loan up to Rs. 10,000 which has been borrowed by the farmer will be waived. So far strict guidelines have not been issued to the States and in spite of the fact that some guidelines have been sent by the Finance Ministry, State Finance Ministers are not in a position to understand the scheme which has been announced by the Union Finance Minister.

Thirdly, 50 per cent of the burden of relief on loans has to be contributed by the State Governments. I do not agree with the Finance Minister here because most of the State Governments are already running short of funds. The State Governments do not have funds to run even the administration. Take the case of Karnataka Government. The previous Government in Karnataka made the State bankrupt.

SHRI PASUMPON THA. KIRUT-TINAN (Tamil Nadu): You can argue for Pondicherry and Tamil Nadu but why Karnataka?

SHRI V. NARAYANASAMY. Why do you regionalise the issue? Karnataka is also in India. I reserve something for Hanumanthappa because he would like to speak on Tamil Nadu and then on Karnataka. In Nadu also a lot of artisans are working in the handloom industry and the carmers from drought-prone areas have borrowed money from the banks. Since they have not repaid the loan the Government is taking action and they are recovering the money from them, that being the case, the entire amount as per the National Front manifesto, as per the statement of the Prime Minister and the Finance Minister to be paid by the farmer will be taken care of by the Central Government. The burden should not be shifted to the State Government. I want a categorical reply from the Finance Minister in this regard.

YELAMANCHILI DR. SIVAJI (Andhra Pradesh): Madam Vice-Chairman, the Finance Minister's statement is not complete, I suppose because in some parts of the coastal Andhra Pradesh as well as in Tamil Nadu, 60 per cent of the crop loans are in the form of gold loans nothing is mentioned as far as the gold loans are concerned. For want of any documents or land documents, the farmers in places like Prakasam and Guntur districts of Andhra Pradesh and in some parts of Nadu—it is a peculiar situation-in those parts of the country, they pledged the gold of women folk in the banks and they drew some loans. These are crop loans practically. literally and technically. They are nothing but crop loans. During operations of kharif season and rabi season, every bank earmarks certain amount and they register the agriculturists—and on pledging of gold they offer some loans in the form of crop loans but nothing is mentioned as far as the gold loans are concerned. I am sorry to say that in Guntur district, several banks are going ahead by auctioning the gold in the open market. As recently as 4th May, the Union Bank in Kosmur of Guntur district, auctioned the gold of the farmers, of the cotton growers. The principal on this gold happens to be less than Rs. 10,000 and they are entitled to relief. The right hand does not know what the left hands is I am very much afraid that the of the hon. Finance budget speech Minister as well as the budget passed by the two Houses of Parliament does not percolate to the lower level and the lower level officials in the banking are going ahead with auctioning of gold and a very unfortunate and

miserable state of affairs is going on. I am having a newspaper cutting with me. The banks day in, day out are publishing in the newspapers that such and such person's gold is going to be auctioned on such and such date in such and such banks. And it is very unfortunate. am having other notice with me and several cotton growers in those two districts have received timation from the Corporation Bank of Guntur, "Unless you clear all the amount" even as small as Rs. 4,400, "unless you clear by 10th of this month, your gold is going to be auctioned," That is the notice from Corporation Bank Guntur. So, nothing nas been mentioned about the gold loans. I would like to seek clarification from the hon. Minister as to what is the thinking of the Government as far as crop loans that are drawn by pledging gold are concerned. Madam, you are well aware, in **G**untur Prakasam districts, more than cotton growers died by committing suicide. The sorry state of this human tragedy is that gold is being pledged in the banks. Not only they pledge their own gold.. (Time Bell rings). Madam, when it concerns the womenfolk, you must be considerate to them.

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THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): You just consider the time. That is all right.

DR YELAMANCHILI SIVAJI: They not only pledged their own gold but also the gold of their kith and kin was pledged in the banks and unless this uncivilised system is discontinued unless this dictum of the Government percolates to the lower level, I do not think it is going to help the farming community. As far as these two districts are concerned, not only the cotton growers (but the handloom weavers also are committing suicides in these two districts. In this regard, I would like to seek clarification from the Minister what is the thinking of the Government as far as these gold loans that are pledged as crop loans are concerned.

श्री सुरेन्द्र सिंह ठाकूर : (मध्य प्रदेश) : उपसभाध्यक्ष महोदया, मैं ग्रापके माध्यम में वित्त मंत्री जी से जानना चाहता हं कि उनको किसानों की तक्कलीफों का श्रंदाजा है जो बैंक के द्वारा लोन न देने की वजह से उनके समक्ष उत्पन्न हुई हैं ? श्राज जो गांव से श्राते हैं, गांव के वातावरण के बारे में जिनको जानकारी है वे इस बात को जानते हैं कि बरसात शुरु होने के पहले वहुत सारे कार्य किसानों को पूरे करने होते है जिसमें कुत्रों का मामला है, खुदाई का मामला है, बांध का मामला है ग्रीर ग्रन्य कृषि से संबंधित संयंत्रों की बात है। ये सारे काम जो वे करना चाहते हैं उसमें उनको वैंक से सहायता लेनी पड़ती है, यह किसी से छिपी हुई नही है, इसलिए उन पर कजं हुआ। जैसा कि स्रभी एक माननीय सदस्य ने पूछा कि इस महीने के ग्रंत तक पैसा जमा कराते जा रहे हैं तो जो पैसा ग्राप स्टेट गवर्नमेंट, को देने वाले हैं कोश्रापरेटिव श्रौर भ्मि विकास बैंक के संबंध में तो क्या समय अवधि और पहले करेंगे? मेरा निवेदन है कि जितनी जल्दी से जल्दी हो सके उस पैसे को ग्राप भिजवा दें । दूसरे मैं यह जानना चाहता हूं कि सभी एक सदस्य ने कहा कि 10 हजार तक के कर्जेमाफ करेंगे। चाहे किसी की सरकार हो उसमें किसी वर्गीकरण की बात नहीं थी । चुनाव घोषणा पत्न में ग्राप यह स्वीकार करते हैं कि कोग्रापरेटिव भूमि विकास बैंक के जो 10 हजार के कर्जें हैं उन्हें सेन्ट्रल गवनमेंट माफ करेगी । मैं मध्य प्रदेश से आता हूं उसका जहां तक ताल्लुक है वहां पर भारतीय जनता पार्टी की सरकार है ग्रौर भारतीय जनता पार्टी के एक ग्रानरेबल स स्य ने स्वीकार किया है कि उन्होंने सारे कर्जे माफ करने की बात ग्रपने चुनाव घोषणा पत्र में कही है। क्योंकि वे सम्पर्क में हैं इसलिए मैं ग्राप से जानना चाहता हूं कि जो दस हजार के कर्जे खुद माफ करेंगे ग्रौर जो उन्होंने ग्रपने चुनाव घोषणा पत्र में वायदा किया हैपूरा कर्जा माफ करने के लिए तो उसमें भ्रगर वह 50 प्रतिशत स्वीकार करते हैं तो क्या ग्राप उसमें भी 50 प्रतिशत की मदद करेंगे? मेरा ग्रगला प्रश्न यह है कि भ्रापने मुद्रास्फीतों के बारे में, इत्पलेक्शन के बारे में कुछ कैलकुलेशन इस सं भें में किया है। मेरा भ्रंदाजा उससे

[श्री सूरेन्द्र सिंह ठाकूर]

पांच परसेंट का है। श्रभी तक श्रापने 14 हजार करोड़ रुपये टोटल कैल कुलेट किये हैं तो मैं नहीं जानता कि यह 14 हजार करोड़ रुपये जिनका ग्रभी ग्रापने ग्रवने स्टेटमेंट में जिक्र किया है, उसमें कोग्रापरेटिव ग्रौर भूमि विकास बैंक के 50 परसेंट कर्ज भी शोमिल हैं या नहीं । क्या वह उसमें सम्म-लित है या नहीं है ग्रीर वह टोटल कितना होगा चौर उसका मुद्रास्फीति परक्या प्रभाव पड़ेगा और पूरे भारत की आर्थिक स्थिति पर उसका क्या प्रभाव पडेगा, क्या ग्रापने इसका अध्ययन किया है,? मेरा अगला प्रश्न यह है कि फाइव ईयर प्लान जो ग्राप बनाने जारहे हैं, इस कर्ज माफी का उस पर क्या प्रभाव होगा ? मेरा अगला पाइन्ट यह है कि ग्रापके निर्देशों के ग्रभाव में राज्य सरकारें कुछ नहीं कर रहीं हैं । हरियाणा का मामला मेरेपास है ग्रीर मैंने इसको सदन में भी उठाया था कि वहां पंजाब केसरी के एक पन्न-कार हैं जिन्होंने कोग्रापरेटिव बैंक से कर्ज लिया था ग्रौर कर्ज की मांफी की वजह से उन्होंने कर्ज देने से मना किया तो उन पर पुलिस की ज्यादती हुई ग्रीर इसी तरह की ज्यादती मध्य प्रदेश में भी हो रही है, बैको ने अपना डंडा उठा लिया है श्रौरवें किसानों को मजबूर कर रहे हैं कि अपना कर्जा वापस करो । इस स्थिति का सामना करने के लिए, इससे निपटने के लिए स्राप स्टेट गवर्नमेंट को क्या निर्देश देने जा रहे हैं?

SHRI KAPIL VERMA (Uttar Pradesh): Madam, I will be very brief. There is utter confusion about this scheme. And the banks with whom I had talks in meetings also say that they have absolutely no instructions. When we go deeper into them, they profess all ignorance. I hope Deputy Minister in charge who will answer the clarifications will tell us whether he has issued any inand how that struction it even after the Budgetary announcement, there has been no follow-up. The Reserve Bank Survey showed that the amount needed was Rs. 14,000 to 17,000 crores. But the allocation is only Rs. 1,000 crores. I want to know how the scheme is going to be implemented in just Rs. 1,000 crores. The next question for clarification

about the term 'wilful defaulters'. This term can be misused ploited by the bank employees and others. If you look at the history of the various schemes made for relief even by the earlier Government also, most of the money was taken away in corruption by the village staff or the officials or the banking employees lower down or someone else. If we give the discretion of deciding who is a 'wilful defaulter' to the banking staff or people down below, only the rich are going to benefit by it and the poor people are again going to be cheated. My next question for clarification from the Government is what specific instructions have been given the staff, to the concerned machinery, to ensure that such malpractices as were noticed in relation to the earlier schemes do not take place here and that the real benefit goes to the farmers. And my last point for clarification is about the States. Many States are in dire financial stress, they are facing financial difficulties, financial stringency. Has the Government consulted them? Because, this political announcement will put them in a real fix, in a real spot if they have no money. How much money will be given to them? Will it be a 50 per cent grant? How much help will the Government extend to them? Have they done any survey as to how much is required to pay them? How much money will the States be able to pay on their own? What is the exact amount that is going to be needed all over the country and how is it going to be adjusted within the Rs. 1,000 crore allocation? I want a clarification on all these points. Particularly, has the Government taken the consent of the State Government? What is going to happen to the implementation this scheme? When will it be done?

SHRI RAMESHWAR THAKUR (Bihar): Madam, we are all aware that the Reserve Bank of India, NAMBARD, the nationalised banks and the cooperative banks, particularly in the rural areas, are under great stress and strain. Those of us

who are aware of their working, their financial viability, their profitability, their cost of operations, knew they will not be in a position, directly or indirectly, to bear if any portion of the burden is loaded on them. Even so far as the State Governments are concerned, we are all aware of financial position their and budgetary deficits. They expect the Central Government to assist more and more, and if 50 per cent of the burden is put on them, there is provision no budgetary in budgets to bear this burden. Therefore, I would like to know from the hon. Minister whether the National Front Government, at the Centre, will fulfil its own commitment and bear the entire amount of the write-off or own responsibility it will shift its either to the State Governments or the co-operative banks and the nationalised banks. Secondly, I would like to know whether the Central Government's proposal will not half the flow of funds, much needed funds, to the small farmers and artisans which will adversely affect the production of agriculture and rural industries as well as the employment opportunities in the years to come. I would also like to know how far this is going to adversely affect the target which is being fixed for the Eighth Plan and even if the Central Government contemplates to provide 50 per cent debt relief, where the budgetary prowas: whether the vision for them Central Government is planning have a supplementary tudget and if so, when, because unless it is provided in the Budget, how within a time frame this amount is going to be written off; and if it is not done. it will affect the small farmers and time-bound Therefore a artisans. a clear-cut pol:cy programme and framework should be announced by the Government so that there is no confusion and particularly among the small farmers in the rural areas-I have just returned from Santhal Paraganas—I find that there is a lot of confusion: people are a little apprchensive and the backs are not in

a position to give normal finance. Therefore, Madam, I would like to seek these clarifications from the hon. Minister.

PROF. CHANDRESH P. THAKUR: Madam, this is an important issue. We have discussed it earlier also. But now that the Government has come out with a scheme, I would like to draw the attention of the Government that there is something called 'absolute poverty' and there is also something called 'relative poverty'. Some are poor, others are poorer and yet others are in the poorest category. As a student of Economics in undergraduate days, I remember, some are born in debt, live in debt and die in debt. I think, this category of people are still there in large numbers and particularly their condition in certain regions is much severe. In "hat context, I am trying to raise a particular question. It is a very serious matter, Madam. The principle of uniformity across regions and States in providing assistance the State Governments from the Centre is, by implication, inequitous. His colleague sitting next to Shri Ram Vilas Paswanji is representing a State where people are in the poorest category, in large rumbers. Now the specific clarification I would like to seek from the hon. Minister is, is he aware that the ways and means position of different States is not uniform and particularly the State of Bihar is financially crippled and it is not in a position to find counterpart fund which will be required in this case if the Central Government is assistance giving only 50 per cent too, uniformally across and that States? If that is the position, then the poorest of the poor in this country who are located in Bihar will be deprived of the benefits of the good intention of the Government of India in this regard. Madam, I hope that the Minister is aware of it. If he is not aware. I would like to know when he will get himself acquainted with the details that the banks and cooperative banks in Bihar are already

[Prof Chandresh P. Thakur] under notice from the NABARD and the Reserve Bank that they are not going to get further accommodation uniess they fulfil certain conditions. So, the intention is that from the State Governments or the Land Dev-Banks or Co-operative elonment Banks the people should get the relief. But, in Bihar, the people are not going to get relief and the people will continue to suffer. The next cropping season will come and access to credit will be further crippled. addition to this, if this facility is not provided, it would bring further injustice to the people. Therefore, in the name of equity, I would request the Government to have provisions which are applied uniformly and look into the specific needs of individual State Governments based on their ways and means position, the incidence of poverty, and (3) the incidence of debt, so far as the rural poor are concerned. In this context, will the Minister make some special provisions for the benefit of the rural borrowers in the State of Bihar so that the fruits of relief really reach them in time? Thank you, Madam.

THE VICE-CHAIRMAN (SHRL MATI JAYANTHI NATARAJAN): Mr. Kotaiah Pragada.

SHRI KOTAIAH PRAGADA (Andhra Pradesh): Madam Vice-Chairman people felt very happy when the President of India, in his Address to the nation, stated that all the loans outstanding against the farmers. handloom weavers and rural artisans would be waived. But, unfortunately, although five months have gone by, there is no movement at all in that direction. The Finance Minister says that the State Governments also will have to move along with him to subsidize the loans or to help them in paying back the loans to the banks. No State Government has come forward far as I know. But. as Andhra Pradesh far is as concerned. the District Co-ope-Central Banks are rative in dol-

drums. There are commercial banks also and there are Gramin Banks tou. after pledging agriculturists, The their gold or pledging their lands. obtained loans and most of them come under the overdue category. Unfortunately. We do not know how much amount is now overdue as far as the commercial hanks and the Gramin Banks are concerned. But, as far as the Co-operative Central Banks are concerned in Andhra Pradesh, there is only the single-window system Formerly, the agriculturists were getting short-term loans and medium-term loans from the Cooperative Central Banks and there was the Land Development Bank for long-term loans, Now that has been merged with the Co-operative Central Bank and also the apex bank. Therefore, all the three kinds of loans are with the District Co-operative Central Banks. Short and medium loans were converted into long-term loans on account of the successive cyclones in Andhra Pradesh Long-term loans are also there. Now what are the classes of loans that are to be waived under the notification or under the proposed scheme of the Government of India far the agriculturists are as concerned? The NABARD RBI are entirely against this proposal. They say that wilful defaulters will have to be eliminated. But how to identify them? Is it possible for anybody to identify them? The Co-operative Central Banks may say that everybody is a wilful defaulter and therefore, nothing will be waived. So, there are practical difficulties in this and there are many complications. Then, there are other categories of people also whose loans are to be waived The handloom weavers are there and the artisans are there. Everybody was saving that their loans would be waived There are classes of handloom weavers in this country. A small percentage of

handloom weavers are actually in the cooperatives A small percentage of the handloom weavers are working independently while a major portion of the handloom weavers are working under the producers in the private sector. All these three categories of handloom weavers owe loans to the cooperative societies, to the District Co-operative Central Bank also to the private producers. Which of these loans are going to be waiv-As far as the handloom weavers in the cooperatives are concerned, they draw their finances from NABARD. Apex Bank from the NABARD the Co-operative Central Bank and the Co. operative Central Bank from Apex advances Bank primto the arv weavers cooperative societies. Here agriculturists get loans directly from the Cooperative Central Bank, Weavers in the primary cooperatives do not get direct loans. Only weavers' cooperatives get cash from the District Cooperative Bank.

THE VICE-CHAIRMAN (SHRIMATI **JAYANTHI** NATARAJAN): conclude.

SHRI KOTAIAH PRAGADA: give me two minutes.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There no time. You have already taken five minutes.

SHRI KOTAIAH PRAGADA: Please be generous to me. This is the first time I am asking. I am a new Member...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): But please listen, you have only to put question for clarifications. There are 28 Members wanting to put questions. there is no time You have already taken five minutes.

SHRI KOTAIAH PRAGADA: Please he courteous to me. Give me two minutes ...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): T

courteous to everybody. Please understand the purpose of the discussion. It is only to seek clarifications.

SHRI KOTAIAH PRAGADA. are they going to help the handloom wea-That is what I would like to know because the weavers in the cooperatives draw their loans from the weavers' societies and weavers working independently or under the producers in the private sector draw their loans from the District Cooperative Central Bank and IRDP, DRDP, NREP. Now, what are the classes of that are going to be covered under this waiver. On all these points practically there is no clarification. Lastly, with regard to the waiving of loans, the weavers purchase chemicals and dyes from private producers and they owe them dues. In this context I would like to ask the honourable Minister Finance as to of are the classes of loans that are to waived either for the farmers or for the handloom weavers or for artisans. And what is the procedure to be adopted to help all these classes of people? Have any State Governments come forward to subsidise the waiver to the extent of 50 per cent? that is not there, then nothing will This happen. is a complicated issue involving several probseveral difficulties. Therefore, kindly consider all these aspects and see what best can be done to the poorest of the poor in the country.

SHRI H. HANUMANTHAPPA (Karnataka): All my friends have referred to the election manifesto of the Front Government. But I do not to refer to it because even the Deputy Prime Minister of the National Government is on record to say, "I have won so many elections. I have not read the election manifesto at all." the respect they give to their election manifesto and promises. Yesterday I gave one or two examples where the National Front Government would not even care to read the Presidential Speech. I wonder, they can fool the people some time. Unfortunately they fooled their partners also. I do

[Shri H. Hanumanthappa] know how a wise man like Pramod Mahajan has also been fooled by the National Front Government. He started in his Sanskritised Hindi,

ये कैसे उस भ्रम में ग्रागये मुझे मालूम नहीं। इस भ्रम के साथ कैसे जा रहे हैं यह भी मुझे मालूम नहीं है। इसके साथ-साथ वे डी ०एम ० के ० वाले भी सभी-सभी नेशनल फंट गवर्नमेंट .. (व्यवधान) में हैं।

श्री प्रमोद महाजन : श्राप ज्यादा भ्रापक थे, इसलिए कम भ्रामक . . (व्यवधान)

की हेव. हनुमनतत्प्पाः नहीं , नहीं ग्राप यह भ्रामक में घुस गये और श्राज जो कह रहे हैं, तो यह गवर्नमेंट से कुछ जो ग्राप चाहते हैं और एक्सपेक्ट कर रहे हैं इस भ्रामक गवर्नमेंट से और जिस उम्मीद से श्राप सपोर्ट कर रहे हैं, वह भी मुझे मालूम नहीं। ग्रगर ग्राप गवर्नमेंट में पार्टनर हो, दोस्त हो, तो ग्राप वैसे ही उनसे स्टेटमेंट करवा दीजिए, इधर बोलने की क्या जहूरत है।

हम तो कुछ नहीं कर सके, वह तो वादा करके आये हैं कि हम तो फार्मर्ज कम्यूनिटी के लिए 49 प्रतिशत देंगे और फार्मर्ज का कर्जा माफ कर देंगे। यह धोखा फार्मर्ज से तो थोड़ा कर रहे हैं नेशनल गवर्नमेंट, लेकिन पार्टनर के साथ भी . . (व्यवधान)

श्री प्रमोद महाजनः यह ग्रच्छा हो रहा है कि मेरे कारण श्राप हिंदी में बोल रहे हैं।

श्री हेच. हनुमनतप्पाः हम हिंदी में जरूर बोल सकते हैं, लेकिन हम हिंदी का डामिनेशन कबूल नहीं करते ।

I am an Indian. I have all respect for Hindi. But you dominate. We do not agree if you dominate. Domination we do not agree to. (Interruptions) Mr. Pramod I accept Hindi as a national language. (Interruptions) But I do not want Hindi fanaticism. (Interruptions)

श्री मोहम्मद खरीलुर रहमानः (स्रान्ध्र प्रदेश) माण्डेय जी से पूछिये। डा. रत्नाकर पाण्डेय: (उत्तर प्रदेश): मैं हिंदीं का फैनेटिक नहीं हूं। हिंदी और भारतीय भाषाग्रों सब की जय हो।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly let us continue with the clarifications.

ड० त्नांकर पांण्डेय: मैडम, लेखुएज क. मामला ग्रागयाबीचमें।..(ब्यवधान)

श्री हेच. हनुमनतत्पाः मैडम, लेग्यूएज का मामला ग्रागया बीच में। (व्यन्धान)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): You can discuss that later.

SHRI H. HANUMANTHAPPA: want to ask the Government, why are you discriminating between farmers and farmers? You are not right this. Please take all the farmers into confidence, whether he has borrowed from the national banks or cooperative banks. I want to have a statement from this Government categorically saying: we not discriminate whether it is 50 per cent or 1 per cent. It is not his mistake that he borrowed from a cooperative bank. It is a governmental arrangement. have forced him to go there. If nationalised banks had gone to his doors, he would have borrowed from them only. After all, it is the NABARD totally. Whether it is the nationalised bank cooperative bank, it is the Reserve Bank which is controlling them. Isn't the RBI functioning under the Government India? Why is there a discriminatory procedure? Come out openly. are honest in your efforts, if you are honest in your promises, if you are deceiving the farmers of this country. please come out and say that all farmers will be treated equally, whether he has borrowed from the nationalised banks or from the cooperative banks. (Time bell rings) It is not his mistake.

Secondly, Madam, my State has gone on record saying: we are not in a position to take the 50 per cent burden.

AN HON. MEMBER: Is it an achievement?

SHRI H. HANUMANTHAPPA. Not an achievement. It is the inheritance that we got. The Janata Dal which ruled the State earlier brought us to that position. Not only that. They waived off the interest. That interest they not paid back to the cooperative societies. All the cooperative societies have belcome defunct. The Government are not paying the money. The NABARD is not paying money. So the farmers are left with no avenue for borrowing. That was the state of affairs even while waiving off the interest. Now the State Government is not in a position. and our Chief Minister has already gone on record saying: we are not in a position to pay 50 per cent. Then, again, you are discriminating in the case of the farmers of the Karnataka State. Please find a way out. It is not the state, it is the farmers, who are the backbone this country—who have borrowed per cent of the loans from cooperative societies. So a uniform policy at least in the case of farmers, according to the promise of the Prime Minister and promise of the President to Parliament, should be implemented. (Time rings)

Coming back to the weavers, also many of them are cooperative society members and they have borrowed from the cooperative societies. I want a clarification and assurance that the Government will treat all the farmers and the weavers alike and that all the loans, from whatever source they may have borrowed. will be waived off.

Thank you.

2.00 p.M.

श्री राम नरेश यादव: (उत्तर प्रदेश)
महोदया, माननीय कित्त मंत्री जी ने जा
बयान दिया है उसको देखने से यह स्पष्ट लगता है कि सरकार का दृष्टिकोण उस संबंध में स्वयं ही स्पष्ट नहीं है। ग्रभी मेरे एक मिल्ल पचीशी जी घोषणा-पत्न का भी हवाला दे हैं थे, यह बात सही है कि शोक्णा-पत्न में जो वायदा किया गया था उसमें स्पष्ट रूप से लिखा है कि,

"The loans of small, marginal and landless cultivators and artisans as

on October 2, 1989, will be written off."

वात किल्कुल सही है कि ऐसा करके वोट भी लेने का काम किया था। उसके बाध राष्ट्रपति का भी त्रभिभाषण हुआ, बजट भाषण भी बाया । में जानना चाहता हं कि स्राखिर क्या कठिनाई थी जबकि त्रापने यह कहा था कि हम इन लो**गों** के कर्जे मुत्राफ़ कर देंगे या तो डिक्शनरी बदल गई, कोश बदल गया, मतलब बदल गया, उसकी या तो मंशा साफ नहीं है कि भारा कर्जा न्यास करता चाहिए दम हजार तक का कर्जा मुख्राक्ष करना चाहते हैं। तो मैं भाननीय मंत्री जी से जानना चाहंगा कि रिटन ब्राफ़ करने के पहले जो घोषणा हुई थी और ब्राज जो बर्याल में ता रहा है रिलीफ़ देने की, राहत देने की बात, इन दोनों में श्रापकी सरकार की डिक्शनरी में क्या फर्क है ? और अगर यह फ़र्क है तो क्यों इस तरह की धात करके देश की जनता को, जिनका कि वोट लेने का काम किया गया था, गुमराह किया जा रहा है ? दूसरी बात, में जानना चाहता हं कि न्नांखर कब से, क्योंकि गांव से हम लोग त्राते हैं, गांव के किसानों की जो स्थिति है, बात यह भी सही है कि उसमें से करीब 60 परसेंट लोग जो गांव के है. जो वर्ज में ही जन्मते हैं, फ़लते ग्रीर मर भी जाते हैं, वह कर्ज ग्रदा नहीं हो पाता। एक के बाद दूसरा जो परिवार में श्राता है वह भी कर्ज बोझ से दबता चला जाता है । जब यह स्थिति है तो उसी रिथति में जो भूमिहीन लोग जैसा कि घोषणा-पत्न में कहा गया था कौन सी ऐसी स्थिति ब्राई सरकार के सामने, क्या बाधा थीं विसा मंत्री के सामने, कौन सी ऐसी स्थिति प्राई जिससे कि उन्होंने अपरे इस भाषण में उन लोगों को उससे अलग कर दिया, काट दिया ? कहने का मतलब यह है कि जिनकी तरफ़ बहुत ध्यान देना चाहिए था, क्योंकि वह तो बहुत ही उपेक्षित हैं, उनके पास जमीन भी नहीं है। थोड़ी जमीन है, दूसरे के खेतों पर काम करने बाले लोग हैं, ऐसे लोगों के साथ क्यों यह ज्यादती करने का काम हुआ है, इस सरकार ने किया है, में माननीय मंत्री जी से यह भी स्पष्ट चाहता है । तीसरी बात यह है कि जब ये मारे लग, सीमांन [श्री राम नरेश यादव]

किसान हैं इन किसानों में, क्योंकि बड़े-बड़े काश्तकार भी हैं, महोदया, जिनके पास बीस-बीस, पचास-पचास एकड़, सी-सी एकड़ जमीन है ग्रीर उन लोगों ने एक-एक परिवार में दस-दस हजार किसी ने ले लिया, किसी ने दस हजार किसी दूसरे के नाम से ले लिश तो महोदया, मैं यह कहना चाहता हूं कि ऐसा करके जो मंशा थी, जिस ब्राधार पर चुनाव में जत्श का वोट मांगते का काम हुआ था उनके हितों के त्रिरुद्ध जा करके इस समय मारे काश्तकारों को, सारे विसानों को उसमें जोड़ देने का काम हुआ है। इसलिए मैं जानना चाहता हूं कि ऐसे लोगों के बारे में जो कि एक-एक परिवार के जो बड़े-बड़े काश्तरार हैं, जो पढ़े-लिखे लोग हैं, बैंकां के पास जा करके यह कर्जा ले लेते हैं अया सरकार उनकी भी समीक्षा करेगी और इस बात को देखेगी कि हमारे दूसरी तरफ जो सीमांत, छोटे धृषक हैं उनके हितों का भी कहीं शोषण न हो या उनके हितों पर कहीं कुठाराघात न हो ?

साथ ही साथ, मैं अभी देशीरया और गोरखपूर गया था। वहां पर मुझ से बुनकर एसोतिएशन के लोग मिले । उन्होंने मुझे लिख कर दिना कि साहब, हम लोगों को पहले ग्रादेश ग्राया है कि दसूली नहीं की जाएगी, लेकिन अब सारे जो बुनकर हैं उनके तिरुद्ध वसूली के बार्ट जारी हो रहे हैं। मैं इपलिए यह सकेत कर रहा है कि स्राज तक इतने महीने हो गए, राष्ट्र-पति का अभिभाषण भी हुमा, बजट भाषण हो गया, यह बयान दिया गया, लेकिन किसी जिले में, आज तक सरकार की क्या कोई गाइअलाइन्ज है बुनकरों के बारे में, सीमांत कियानों के बारे में कि किन-किन लोगों के कर्ज मुद्राफ़ हो रहे हैं ? यह कोई गाइडताइन्ज नहीं है और जैसा कि चव्हाण जी अभी कह रहे थे कि यह खेती का समय ब्रा रहा है इसलिए जल्दी स गाइडताइन्ज को जारी करने के बारे में सरकार ध्यान दे। बुताई का सीजन न्ना रहा है कियान तो चाहते ही हैं कर्जा लेकर आगे काम चलाना, लेकिन जब तक सरकार रायं ही स्पष्ट नहीं होगी कि कब से कब तक कितने लोगों के, क्योंकि गरीब जो होगा सीमांत बुषक उसको तो

ग्राप डाल देंगे बिल्कुल डिफाल्टर्ज में श्रौर बडे-बड़े लोग उस श्रेर्णानें ले लिएजायेगें श्रीर वह वैचारा परेशान हो जाएगा।तो में इसलिए कह रहा हूं कि मेरा विसान से मतभेद नहीं है चोहे छोटा हो चाहे बड़ा हो, लेकिन दिशेष रूप से जो छोटे किसान हैं जो कर्ज़ के ग्राधार पर बराबर अपनी जिन्दगी चलाने हैं उनके साथ में न्याय हो। इस दिशा में में चाहता हं कि सरकार इस बारे में स्पष्ट रूप से वयान दे, स्पष्टीकरण करे। महोदया. श्रब तक तो सरकार ने समीक्षा करके हिसाब लगाया होगा कि कितने इसमें लघु श्रुपक द्वाते हैं, कितने सीमांत ध्यक हैं, कितने ग्रार्टीजंस हैं श्रीर इन सब लोगों के ऊपर श्रलग-ग्रलग कितना वःशेड् रुप्या शापकी समीक्षा के आधार पर, अध्ययन के आधार पर बाकी है जोकि दिया जाना है ? जब तक यह सरकार के सामने नहीं ग्राएगा तब तक सही जानका शे नहीं मिलेगी क्योंकि द्वारने कहा है कि हम श्राधा-श्राधादेंगे। श्रव राज्य सरकार की तिथि स्थिति तो के द्वीय सरकार को भी मालूम हैं। इसके लिएकोई राज्य सर-कार तैयार नहीं हैं। इस लिए क्या आप ऐसी व्यदस्था जरेंग इन सारी चीजों को ध्यान में रखते हुए कि किसी भी तरह से देश के बजट पर भी कोई बोझ नहीं ५ ड़े और जो स्नापका दायदा है, यह भी पूरा हो सके और आप इस बात को भी देखें कि गरीबों के साथ, बुभवारों साथ। विक्ती भी तरह का कोई भन्नाय न हो स्पष्टीकरण इस पर चाहता है।

SHRI SANTOSH KUMAR SAHU (Orissa): Madam Vice-Chairman, as I statement, I find that they i.e. Janata Dal and allies in the Government are going back from the solemn election promise they made that the small loans of Rs. 10,000 will be waived in respect of agriculturists and artisans. In every statement that is coming, we find that they are just going away from the solemn promise that they have made. They said that wilful defaulters will not be given. You are forgetting about small and marginal farmers. Where is the question of wilful defaulters in their They are born in debt. They live in debt. It is known to those who

are familiar with the Indian economy that agriculturists depend on seasonal operations. If they have to continue their agriculture, they will go for cre-And since the day of the elecdit. t ons, yau have been delaying the matter in taking a decision. Now, the agricultural economy which is the mainstay of the Indian economy is going to collapse. That will be in a chaotic situation. I ask the hon. Finnance Minister to enquire as to how much crop loan has been given in the Only 20 per cent is rabi season. given in the whole of the country. Now the time for sowing the kharif crop is coming. You have now been saying about a new clause that 50 per cent will be shared by you in the co-If you analyse the operative sector. whole credit in agriculture, 20 is given by the RRBs and 80 per cent goes out of the co-operative sector. You have said that you will contribute 50 per cent. about the rest 50 per cent. You have decided nothing finally so far, and the agricultural kharif season is coming. And if the agricultural nomy fails, you will be responsible for the collapse of the economy the of country. For heaven's sake take an early decision. Can you take it up within seven days? Whatever you decide, can you give the benefit within seven days so that the agriculturists will be financed and the agricultural operations ean continue? You cannot say this is a State subject. It has been pointed e it hy the hon. Members about the NABARD and the RBI. Can you tell the RBI and the NABARD that pending the decision and negotiations with the State Governments, the refinance facility will be given to the State Apex Co-operative Bank and the Land Development Bank so that the small and marginal farmers can get the loans at once? Or, do you want to go on discusing? Many of the State Governments are not in a position to finance, I ask you questions. Why are you resiling back from the solemn elections promise. from what the President has made in

when the new Address Government was formed? Have you consulted the State Government? Are they ready to bear 50 per cent? How long will you go on having discussion on the matter. And how the agriculturist will get the loan for his seasonal operation? What are the steps on a war footing that you are going to take? Otherwise, you will be squarely responsible for the chaos. Agriculture has been showing the signs of progress for the last 40 years continuous-And now with this chaotic situation, if the kharif crop fails, again we will be going with begging bowls to the other countries. Don't take us to that shameful position. Whatever you have done for electioneering, for politicking, if you want to keep the prestige of the nation, see that the agriculturists survive and they get timely credit and let the agricultural operations continue. I know that fertilizer application in the winter crop has come down to 50 per cent in many of the backward States because they could not get the necessary loan. Have you conducted any survey? Or, have you asked the State Governments? In the kharif season, we are in the same position. Everywhere, in the villages, the people are revolting. The small agriculturists are not being heard. They are not getting any help. the institutional credit to the people in the villages has been choked. This is a shameful state of affairs. (Time bell rings) Therefore, I would appeal to the hon. Deputy Minister-as the Finance Minister is not here-and more particularly. to the Prime Minister. There must not be any delay in this. This must be taken up on a war-foot-If agriculture fails, the whole economy will collapse and the country will be pushed to a perilous position. We will be in a shameful position. Please, therefore, avoid politicking. Let us not view it from narrow political ends. It will be a shameful thing if we have to go with a begging bowl to others for our food. Let us not play with food. T would appeal to the Government to take this this very

seriously.

श्री महम्मद ग्रमीन ग्रंसारी : (उत्तर प्रदेश) : महोदया, में ग्रापका श्रृक्तिया ग्रदा करता हूं कि ग्रापने मुझे कुछ कहने का मीका दिया । महोदना, इस मल्क के ग्रंदर दो करोड से ज्यादा लोग तोने-बाने से मुतालिक हैं। सूत, धागे, केमिकल, रंग ग्रीर दूसरी चीजों की महंगाई की वजह से कपड़े का दाम बढ़ गया ऋौर वापड़े की निकासी बंद हो गई। बुनकर मनबूर हो गया कि वह दूसरे के हाथ कम की भत पर क्षा बेचे, जिससे उसका धन खतम हो गया । यहा उजह रही कि मैं बार-बार मांग करता श्राथा हूं कि सूत, रंग, केमिकल की जो भहंगाई वढ़ रही उसको शोहा जाये श्रीर इपडे की निकासी की व्यवस्था की जाये, जिससे बनजधों को राहत मिल सके।

महोदया, इस देश में खेती में काम करने वाले लोगों के बाद बुनकर ही दूसरे नंबर पर मेहनतकश लोग हैं। त्रगर यह न होता तो तानाबाना न होता ऋरि तानाबाना न होता तो इंसान कैसे अपना तन ढकता, वह जान शें की भांति टहलता होता । अगर भ्राज हमें कोई खुबसुरत और क्रादमी बनाने वाला है तो वह बुनकर ही है। हमारे डिप्टी मिनिस्टर शास्त्री साहर, उन गरीबों, दस्तकारों और बुनकशें के मशीहा कहे जाने वाले पूर्व प्रधानमंत्रा लालबहादुर शास्त्री जो के लख्वे-जिगर हैं ग्रीर मुझे उम्मीद है कि उन्हें गरीवों के लिये हमददी विरासत में मिली होगी । यह बड़ी मजबूती के साथ दुशरारियां रास्ते में जो हायल हैं, उनको दूर करने में यह जहर कामशब होंगे, ऐसी मुझे उम्मीद है । अगर आप मेहनतकण लोगों को भदद कर देंगे ग्रीर इसको **अमली-ामा पहना दें**गे तो श्राप भी मर्गाहा कहलाने के लायक वन जायेंगे।

महोदया, दस हजार रुपए तक के कर्जें की माफ़ी का एलान वित्तमंती जी ने किया, जिसको यह दिल कवूल नहीं कर रहा है। कैस माफ़ कर देंगे ? वड़ा षडयंत है। इसमें भी मंती जी को ध्यान देने की जरूरत है। मुझे उम्मीद है कि मंती जी इसमें कामयाव होंगे।

महोदया, बुनकरों को दस हजार रूपया दिया गया, उस पर सुद-दर-सुद होकर वह दुगुना हो गया । क्या आप मूलधन और सूद दोनों माफ करेंगे ? मंत्री जी मैं आपका दस पर ज । ब चाहूं जा कि क्या आप यह दोनों माफ करेंगे या कर्ज की फ़ांसी पर झूलने के लिए मृंतजिर रहेंगे ? मैं चाहूंगा कि आज मर्कजी सरकार एलान करें आज ही वित्तमंत्री जी एलान करें कि नूलधन और ब्याज दोनों ही बुनकरों का माफ़ हो जाएगा ताकि बुनकरों को राहत मिल सके । आज बुनकरों में बड़ी बेचैनी है।.....

महोदया मैं बड़ा मुखतसर बोल रहा हुं। स्नाज युनकरों से जबरन इसूली हो रही है उनकी जायदाद की नीलामी हो रही है उनकी गिरफ्तारी की कार्यवाही हो रही है। क्याइनको शेकने के लिए ग्राज हक्मनामा इनका जारी हो जाएगा ताकि जो जिला-मजिस्ट्रेटों द्वारा वसूनी यहत ही जोशों से हो रही है बुलकर घर छोड़-कर भाग रहा है वुनकर की बेइज्जती हो रही है, उनको सनायाजा रहा है, जेल भेजा जा स्माहै उससे बुनवशों को बचाया जा सके । निजी बुनकर और कोप्रापरेटिय सोसाइटियों पर ितना-कितना कर्ज है और उसमें मूलधन दिःतना है ग्रीर ब्याजधन कितना है और दिस्तना बंकाया है ? खास तीर से मैं इतर प्रदेश के बारे में और इसी प्रकार से सारे देश में, हर स्टेंट में कितना मुलधन है, कितना ब्याज है, यह में जानना चाहंगा ?

अहोदया जी, मर्कजी सरकार 50 फीसदी माफ कर देगी, चिलए यकीन हो गया, मगर जो स्टेट के दूसरे कोग्रापरेटिव या प्रन्य बैंक हैं, यह धहते हैं कि हम इसको माफ करने वाले नहीं हैं । इस बारे में पता नहीं वहां के चीफ़ मिनिस्टर सक्षम होंगे या नहीं ?

पांचवीं वात में कहता हूं कि डिप्टी मिनिस्टर साहव की ईमानदारी पर मुझे पूरा अकी। है और विख्वास है, मगर प्रदेश की सरकार इस कर्ज को माफ करने पर ग्रमल कार्गीया नहीं, ऐसा मुझे खतरा है। दूसरा खतरा भूकको और है। दुकान खुल गई बैंकों के कर्मचारियों की । यह कहेंगे कि न-न, कतई नहीं, हमारे पास कोई ग्रादेश नहीं ग्राया । बुख्दो तो काम हो। इससे बचा दें। इस पर खान ध्यान देने की जरूरत है। मैं श्रापसे उम्मीद चाहुंगा कि उन पर कई। नजर रखी जाएंगी भीर मैं यह भी जानना चाहूंगा कि क्या केन्द्रीय सरकार प्रदेश स्तर पर मैम्ब-रान पालियामेंट की कमेटी बनाकर किसानों और मजदूरों को इस लोत पर राहत पहुंचाने पर कार्रधाई में मध्द देगी?

मंत्री जी यह बताएंगे कि जो संस्थाएं था कारपोरे न बुनवाशें की मदद के लिए साब्सडी, लोन, रिवेट या और दूसरी मध्य देती हैं, उस रकम को, खास तौर से वह को ले रहे हैं संस्वाएं ग्रीर कोरपोरेशन, उसमें करोड़ों की लूट खसोट मची हुई है। (अन्यकांबटा) में प्रापको बता दं कि उत्तर प्रदेश में हैं छत्म कारपोरेशन जो जनता धोती, कंट्रोल क्लाब गांद-गग व देन के लिए होती है, वह उन गरीकों को नहीं मिल रही है, बीच में सब रुपका हरूप किया आ रहा है। क्या इसकी शोका जाएगा ? क्या उसकी जानकारी होगी ? (समय को घंटा)

मैं एक शेयर, भ्राप मुझे बार-बार खतम करने के लिए कह रही हैं, अपने उप-मंत्री जो को सुना दु:--

मेरा तो काम है जलाते चलें चिराग, दश्मन का घर मिले या दोस्त का मिले।

तो यह नहीं होना चाहिए कि यह अनता पार्टी का है या दूपरी पार्टी का है, मैं यह बात ग्रंपने डिप्टी मिनिस्टर साहब से साफ कहना चाहता हूं। ... (व्यवधान)

एक शेयर मैं अपने गुरु, श्री लाल बहादुर शास्त्री जी के बारे में कहना चाहता हूं, जिन्होंने मुझे कांग्रेंस का मैम्बर बनाया और मैंने उन्हें ऐक्टिव मैम्बर बनाया । तो वह मेरे गुरु रहे हैं भीर यह डिप्टी मिनिस्टर साहब मेरे गुरुभाई लगते हैं, मैं ती उनको प्रीमदद करूंगा। वेकहा करते थे कि

घबराश्रो मत, हिम्मत से, हौसले से चलो । में छोटा था, बच्चा था, मैं उनका एक शेर सुत रहा था, समझ नहीं पा रहा था, वह कह रहे थे:--

मैं अकेला हैं। चला था जानिब मंजिल मगर राह री मिलते गए और कारवां बनता गया।

इन शब्दों के साथ में ग्रापका मशक्र हं कि अपने मुझे टाइम दिया और में अप डिप्टी मिनिस्टर साहब से कहंगा कि इ पर ग्रागे बढ़े भीर हमको बताएं। ग्रापके वैक के प्रधिकारियों व कर्मचाियों से जो हम पर जनम हो रहा है, उससे हमको बचा ले। इंपूरे हिन्दुस्तान के बुनकरों की तरफ़ से ग्रापदा शुक्रिया धदा करता है। धन्यदाह ।

†[شرى محمد امين انصاري (اتر پردیش): مہودیه میں آپ کا شکویہ ادا کرتا ہوں کہ آپ نے سجے کچه کهای کا موقع هیا - مهودیه اس ملک کے اندر دو کروڑ سے زیادہ لوک تانے بانے سے متعلق ہیں سوت دھائے - کیمیکی - رنگ اور دوسری چیزوں کی مہنکائی کی وجهة كيوے لا دام بوھ كها اور كيوے کی آنکسی بدن هو گئی - بنکر مجهور هو کہا که ولا دوسرے کے هاتھ کم قہمت پر کپڑا بیتے - جس سے اس دهن ختم هو گها - يوي وههة رهي ه كه مين بار بار مانك کرتا رها هون که سوسه - رنگ -کهرهکل کی جو مهلائی بوه رهی هے - اس کو روا جانے - اور کپوے کی نکامی کی ویوسٹھا کی جائے جس سے بنکوں کو واحمی مل سکے۔

Transliteration in Arabic Scropt.

مېودىية - اس ديهى ميى كههلاي مهوديه للكون كو دس هؤار رويهه میں کام کرنے والے لوگوں کے بعد بنکر دیا گیا ۔ اس پر سود در سود هوکر هی دوسرے نمهر پر محملت کی ولا دوگذها هرگيا - كيا آپ مول دهن اوك هين - اكرية نه هوتا تا بانا اور سوا، دولول معاف کریفگے - ملتری نه هوتا انسان کیسے اپنے تن دهکھا -جي مين آپ کا اس پر جواب و، جانوروں کی طرح قہلتا ہوتا ۔ چاهونگا که آپ یه دونون معاف اکر آم همهن کوئی خوبصورت اور کریداگی یا قرض کی پهانسی پر آدمی بنانے والا ہے تو وہ بنکو ھی جهولنے کیلئے منتظر رهینگے - سیس ھے - همارے ڈپٹی منسٹر شامعری چاھونکا که آج صرائی سرکار املان صلحب - فريدون أور دستك ون أور کرے آب وات منتری جی اعلان کریں بلکروں کے مسیحا کیے جانے کے والے که سرل دهن اور بهاج دونوں هی پرروه پردهان مذاری ال بهادر بذكون كا معاف هو جائيكا - تركه شاستری جی کے لخت جگر میں بنكون كو راحت مل سكيم - آج بلكون هیں ور مجهے امید فے که انہیں میں ہو بیجینی هے - فريجون كيله همدردي وراماعا المي (رقت كى گهاتمى) هرگی - یه بری مضبوطی ساتهه -مهردیه - میں برا مختصو کرکے دشراريان جو راءته مهي حائل مين -یول رها هوں - آج بلکوں سے جبرآ انکو دور کرنے میں یہ ضرور کم اب وصولی هورهی هے - انکی جائداد ئیلام هو _رهی هے - المکی گرنتای کی هونکے - ایسی مجھے امید ھے - کر

کارواکی کی جارهی هے - فیا ایکو دینگی او اسکو عملی جام، بہنا د نکی هوجائیکا - تاکه جو ضلع مجستریاتوں کے فرئیے وصولی بہت هی زووں سے کے فرئیے وصولی بہت هی زووں سے هورهی هے - بنکر کور چهوز کو بهاگ مورهی هے - بنکر کی ہے عزتی هورهی هے - انکو ستایا جارها هے - جیل مہودیه - دس هرار دریئے کے کی بہت منتوی بہت منتوی بہت کی کا اعلان رت منتوی بہت منتوی

بحايا جاسك

يعنى بنهول اور كوآپريترو

سوسالٹیوں پر کاننا کھنا فرض ہے -اور اسمیں مول دھتی کتنا ہے - اور

بیاج دھی کتنا ہے - اور کتنا بتیا

ھے - خاص طور سے میں اترپردیمی کے بارے میں ارو اسی پرکار سے سارے

جی نے کھا - جسکو یہ دار قبول نہیں کر رھا ھے - کیسے معاب کرینگے - بڑا شدینتر ھے - اس میں بھی منتی جی کو دھیاں دیاہے کی ضرورت ھے - مجھے امید ھے کہ منتری حجی اس میں کامیاب ھرنگے -

دیمی میں هو استیاعی میں کتنا مول دهن هے - کتا بیاج هے - یه میں جاننا چاهونکا -

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مہودیہ جی - مرکزی سرکار +0 فیصدی معاب دردیگی - چاگئے یقین هو گیا مکر جو استیات نے دوسرے کوآپریٹو یا دوسرے بیڈک هیں - وہ کہتے هیں که هم اسکو معاف کرنے والے نہیں هیں - اس بارے میں پاتہ نہیں وهاں کے چیف منستر اسکے تابل هوڈکے کہ نہیں -

پانچویں بات میں کہتا ہوں کہ قیتی منستر سا عب یے کی ایمانداری پر مجه پرا يقين هے که مگر پردیش سرکار اس قرضے ایکو معاف کرنے پر عمل کرے ڈی یا نہیں ۔ ایسا معجه شطره هے - درسوا خطوه مجهه ارد هے - دیاں کہل گئی بیلکوں کے کرمچاریوں کی - به کہینکے که نہیں نہیں قطعی نہیں عمارے پاس كوثي القيشن نهين أبا - كيههم دو دو کام کام ہو۔ اس سے بحوادیے۔ اس پر شاعی دھیاں دیتے کی ضرورت ہے ۔ میں آپ سے امید کرتا ھیں۔ ان پر کری دیا: رکھی جائے کی - اور میں يه بهي جاندا چې دونکا که کيا سرکزي سرکار پردایش استر پر مسهوان پارلیمذی کی کمیڈھے بداکر کسانوں أور سؤدورون كو اس لوي ير راحمه یہدچانے پر کارورائی میں مدد

مدتری جی یہ بتائیں کے کہ جو سنستھائیں یا کارپوریشی بنکوں کی

دے کی ۔

اور دوسری مدد هرتی هے - اس رقم کو شاس طور سے وہ جو لے رہے ھیں -منستهائين اوو الربوريشي - اسمين کروروں کی لوق کھندوھ ھروھے ہے -. . . . (وقت کی ځونقی) میں آپکو خادیے کہ آٹریردیش صين هيدتاوم فاربوريشي جو جدنا دهبنی - کفترول کاتبه کان کانی دینے کیلئے ہوتی ہے - بع لی غریبوں کو نہیں مل رھی ھے - بیچ میں سب رويه هرب كيا جا رها ي -كها احدو رويًا جائه كا - كها اسكني جانکاری هوگی - (وقت کی گهذاتی) میں ایک شبوس آپ مجید ہار پار ختم کرنے کہلئے کہہ رهی هيں -ایم مقدری چی کو سفاعوں -میرا تو کام ہے جلاتے جائڈیں چرانے دشمن کا گهر مانے یا دوست کا سلے۔ تو يه نهيل هونا جاهائه - كه یہ جلتا پارٹی لا ھے - کوسری پارٹی کا هے۔ میں ایم باعد انے قبتی منستر ماهب ہے مات کہنا چانتا هول - (مداخلت) ایك شعر مهل انے کور شری ٹی بہادر شاعتری جی کے بارے میں کہنا چاھتا ھوں۔ جنہوں نے مجھے کانکریس کا ممدر بنایا اور میں نے انہی ایکتمو سمبر بنایا - تو وہ مهرے گرو رهے ههں -

اور یه قبالی ماستر صاحب میرے

كرو بهائي لكتم هين - تو مين أنكي

یووی صدد کرونکا - وہ کیا کرتے تھے

مدد کیلگے سیستی لون ربیت یا

که کهبراؤ منت - همت یے - حوصلے
سے چلو - میں چهوٹا تها بجه میں انک لیک شعر سلارها تها معجه نهیں باریا تها وہ کهه رہے
تھے -

میں اکیا ھی چا تھا جانب مانل مگر راہ دو مائے گئے اور کارواں باتھ گیا -

ان شہیدوں کے ساتبہ میہ آپ کا مشکور ھوں کہ آپ نے مجھے آئم دیا اور میں اپ آپائی مدستو صاحب سے کہونٹا کہ اس بر آلے پرغیں - اور هم کو بتائیں - آپ کے بیدک ادھیکاریوں وا اور کرمچاریوں سے سو هم چر ظام عورها ہے - اس سے هم کو بچالیں - میں بورے هادورستی کے بنکوں کی طرف سے آپ کا شکویہ ادا کرتا ھیں - میں اب کا شکویہ ادا کرتا ھیں -

डा० रत्नाकर पाण्डेय : सान्यवर, उपसभाष्यक्ष महोदया, हमारे केन्द्रीय वित्त मंत्री जी ने जो स्टेटमेंट दिया 10,090 स्थए तक के कर्जे माफ करने के विषय में वह 10-12 पंक्तियों का स्टेटमेंट है ब्रीर ष्टर्संसे सरकार क्या करना चाहती है, यह साफ नगर नहीं द्या रहा है। जब पिछले चुनाव हुए थे संसद के, उस समय वीट पीं सिंह की सरकार ने जनता के बीच श्रोषणा की थी कि 10,000 रुपए का कर्ज जिन लोगों पर है वह सब हम माफ करेंगे श्रीर श्राज इस स्टेटमेंट में, जैसे हर चीज को सब्जैक्ट बना दिया जाता है, यह कहा गया है कि 50 प्रतिशत, स्टेट गवर्नमेंट इनकी पूर्ति करेंगी । यह इस तरह का स्टेटमेंट है श्रीर स्टेट गवर्नमेंटस .चाहे किसी दल की हो, उसमें भारतीय जनता पार्टी की भी बहुत सी स्टेट गवर्न मेंटस हैं, जनता दल की भी हैं, कांग्रेस की भी हैं और कम्युनिस्टों की भी हैं,

सभी की हैं। उनमें चुनाव के दिनों में एक मं टिशन सा रहा अधिक वे ट बाष्त करने के लिए श्रीर इसलिए किसी में 10,000 रुपए की कर्ज माफी की घोषणा की, किसी ने 15,000 रुपए की कर्ण पाफी की घोषणा की । तो इन मुख्य मंत्रियों ने जो घोषणा की है, या वर्तमान प्रधासमंत्री जो जनता दल के नता थे या और खोगों ने जो घोषणा की है. उसके अनुख्य सारा वाधित्व केन्द्र शतकार की लना चाहिए। स्टट गुवर्नमेंटस ता पहले स ही बूरी हॉलत में चल रही है। बहुत सी मधर्मभेंटस विधालिया की स्थिति में हैं और इस कर्ज का छाधा हिस्सा चुकाने के िए एन्हें और भी टैक्स जनता पर लगासे होंगे

इसलिए मैं यह कहना चाहता हं कि किसी स किसी रूप में शापने उनता को मुर्व बसाने की कोशिश की है और इसे **क्टेंट गवर्गमेंटस पर हाहाने की प्रवृत्ति इस** सरकार की है। हर चंजि को टाला जा रहा है। इमारे उप विसा मंत्री भाई सुनील जी, तीनों धाई एक से ही हैं हम खोगों के लिए क्योंकि जिस धरती ने लाल बहादुर बास्त्री को जन्म दिया था, वहीं मैं भी पैदा हुआ हं और मुझे बड़ी खुणी है कि हमारी धरती के मीजवान साधी को, जो लाल बहादुर कारमा जी से संबंधित हैं, उन्हें उप विक्त संबं: बनाया गया । उन्हें और बड़ा पद प्राप्त होना चाहिए था, इन्हें और घड़ा काम देगा वाहिए या (रमय की घंटी) मैड्स. रथानीय हैं, इसलिए कह रहा हुं। मैं इनको बधाई देता हूं और विश्वास करता हं कि वे कुछ ग्रन्छा काम करेंगे और किसी कैबिनेट मिनिस्टर के सामने या प्राइस मिनिस्टर के साधने दबेंगे नही।

ग्रव बनारस की स्थित के संबंध में मैंडम मैं यह बताना बाहता हूं कि बनारस में बिजली का टैक्स जा रहा है, पाना का टैक्स जा रहा है, सहसील का टैक्स जा रहा है और सभी के ऊपर एक इंग्रेशन पड़ा हुआ है कि वर्तमान सरकार 10,000 रुपए तक का कर्ज भाफ करेगी और ग्रापने सत्ता में धाने के लिए भारत की जनता से यह बायदा किया है। हो जब

तक वह 10,000 स्पए का कर्ज हमारे करर नहीं हो जाएगा, प्रत्येक नागरिक का ग्रार से जब तक सरकार 10,000 हाए तक कर्जदार नहीं हो जाएगी, तब तक श्राप वह कर्ज माफ करेंगे और फिर उसके बाद टैक्स लगाएंगे। यह प्रवृत्ति बनारस में देखने में श्राई है। मुझे पिछले महीने वहां जाने का मीका मिला। वहां गांव का गांव जुट जाता है कि जब तक 10,000 रुपए कर्ज नहीं हो जाता, तब तक धाद कैसे बसूली करेंगे और वहां कोई विलयर-कट डायरेक्शन भापकी सरकार की स्रोर से कर्मचारियों को नहीं है। यदि वह वसूली करके भ्रापको न दें तो भाव उनके विरुद्ध एक्शन मत लीजिएगा। भाज वातावरण श्रापके 10,000 रुपए के कर्ज माफ करने के ग्राश्वासन से बदल बुका है और उस बदले हुए माहील में भारत की जनता, हरियाणा की जनता टैंक्स नहीं दे रही है, कोई नहीं दे रहा है। 10,000 रुपए जब तक इस देश के प्रत्येक नागरिक पर कर्ज नहीं हो जाता है भीर उसको श्राप माफ नहीं कर देते हैं चाहे ग्राप स्टेट गवर्नमेंटस की भीर से करें या केन्द्रीय सरकार की श्रीर से करें, तब तक शापको कर्ज वसूलने का कोई प्रधिकार नहीं है। मैं ानना चाहता हुं माननीया उपसभाष्यक्ष जी, श्रापके माध्यम से इस सरकार से कि जो 50 परसेंट स्टेट गवर्न मेंट्स पर भ्राप बोझ डाल रहे हैं वह कहां से उसकी पूर्ति करेंगे ? बहुत से बैंकिंग के लोगों से मिलने का मौका मिलता रहता है। इस देश के बकों का राष्ट्रियकरण जो इंदिरा गांधी ने किया या और जिसके लिये वह पूर्ज। गयो अर्थव्यवस्था के विकास के लिये, उस अर्थव्यवस्था को अपने क्षुद्र तृष्णा, राजनीतिक तब्जा की पूर्ति के लिये उसे डिस्टर्ब करने का, उसे तहस-नहस करने का मैं चार्ज करता हूं इस सरकार पर कि इस दस हजार रुपये के झठे कर्ज माफी का भ्राभ्वासन जो चुनाव जीतने के लिये किया था श्रीर पांच महीने के बाद, 6 महीने के बाद भी अभी तक अप इस क्षेत्र में कुछ नहीं कर पाये है, ? इससे जो धर्यव्यवस्था का दूषण होगा, एक बैंकिग सिस्टम में जो हास ग्रा रहा है, काम करने में विमोरलाइक धारहा है, उसको मेकधप करने के लिये आज मया करने जा रहे हैं ? यह मै जानना चाहता हूं भीर स्टेट गवर्गमेट्स पर भापने 50 प्रतिकतः जो छोड़ा है यह सरासर प्रापक डिवटट किप है, मैं मानता हूं। केन्द्र सरकार स्टेट गवर्नमेंटस पर श्रवना झातंक हमा करके उन्हें विवश कर रही है कि और टंब्स लगात्री और कजः माफ बरो, यह बद होना चाहिये और सारा भार दहन वे द सरकार ही करे और...

(SHRI-VICE-CHAIRMAN JAYANTHI NATARAJAN): MATI Kindly conclude now.

हा. रत्नाकर पाण्डेय : रीहम अंतिम मैं पूछ रहा हूं। एक भ्रोर संवर्ष. बाई की गवर्नमेंट कहता है कि हम गरीबीं की राहत पहुंचायेंगे-- इ हे इनकर हों, चाहे मजदूर हों, चाहे विसाम हो। दूसरी झोर जो बी. जे. पं. कं: गवर्न स्टस हैं वह भी दस हजार रुपए कर्ज माफ वरने का वायदा करती है भीर पूरा कर्ज भाफ कर देंगी जितना किसानी पर है। इस तरह का वायदा चुनावों के दरम्यान किया गया और द्वाप केवल दस हजार माफ कर रहे हैं। जो विभिन्न दलों ने वायदा किया है भीर सब चाहते हैं कि गरीबों को भ्रधिक से श्रधिक राहत दं जाये तो उस क्षेत्र में श्राप कौन सा विस्तृत कार्य-क्रम लेकर के भ्रा रहे हैं ! यह मै ानना चाहता हं । यह स्टेटमेंट असंतोषण्डक है, यह स्टैटमेंट तीन पैराग्राफ में है जिससे इस देश में का मैं भ्रपमान समझतः हूं। विस्तार से मिनिस्टर महोदय को यहां श्राना-चाहिये और इस पर पूरी डिबेट होनी चाहिये। देश के 84 करोड़ लोगों के भाग्य का फैसला कराने के लिये आपको बैठाया गया है और कागज के तीन पैराग्राफ में श्राप इस देश की जनता को घोखा नहीं दे सकते हैं। स्टेट गवर्नमेंट्स पर अपनी रिस्पोसिबिलिटी श्राप नहीं डाल सकते हैं। इसलिये जो कहिये वह करिये भौर उससे अर्थव्यवस्था दूषित न हो, हमारी विदेशी मुद्रा पर उसका श्रसर न पड़े। इम देश की व्यवस्था पर कलीयरकट क्या ग्रापके पास योजना है ? कार्यंक्रम है ? वह लेकर के सदन में श्राइये। सदन में इस तरह के बचकाने स्टेटमेंट्स से भ्रमित करने की कोशिश मत करिये। धन्यवाद।

SHRI JAGESH DESAI (Maharashtra): I think I am the only person who has withdrawn his name.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, no. Many other Members have withdrawn their names.

श्री भ्रानन्द प्रकाश गौतम (उत्तर प्रदेश) मैडन वाईत चेथरमैन, सरकार के जा चुराव घाषगा-पत्र में बात कर्ता गया था कि दस हजार तक के कर्ज माफ किये ज येंगे, शायद इसके पीछे संशा यह थो कि कर्न में दूबे देश के किसानों को कर्ज से उबारने हेर्तु दस हजार की राहत सरकार दे सकेगी, अभी यह जो माननीय मंत्री जो का वदाव्य है इसमें है। उससे स्पष्ट होता है कि किसानों, बुनकरों श्रीर कारी हो के लिये ऋण राहत योजना को घाउगा कि जिन्होंने विभिन्न बैंकों से दस हार तन के कर्ज लिने थे उन्हें ही इस योजा का लाभ मिल सकेगा। महोदया, इपां यह सब्द नहीं हो रहा है कि इस राहत याजना को लीभ माल दस हजार तक के कर्ज लिये जाने वाले किसानों, मन-दूरों श्रोर बुक्तरों को हो मिलेगा या इसने कुछ श्रधिक कर्ज की रकम लेने वाले लागों को दस हजार की सीमा तक उन्हें लाम दिया जायेगा ? यह स्पष्ट नहीं हो रहा है।

मान्यवर, एक श्रीर स्पष्टीकरण मान-नीय मंत्रो जो से चाहुंगा कि कर्ज का श्रदायाों के संबंध में एक बात यह बहुत कहा गयो कि जिन किसानों को इसका लाभ दिया जायेगा वह बिअकूल डिफाल्टर नहीं होने चाहिये। इसकी भा सर्वे और छानबी। हो रहो है। एक और उदाहरण देशर इत बात का स्पष्ट करना चहिता हूं कि बहुत से ग्रामीग बैंकों से, पिछले 10 सालों के ग्रंदर मेरी जानकारी में कुछ तथ्य आये हैं कि अनुसूचित जाति, न्त्र ति के लोगों के नाम से बहुत से लोगों ने बैंक कर्मचारियों से मिलकर बैंकों से कर्ज दिलाने के लिए उनसे का जो पर दस्तखत कराये। फिर उन्होंने क श कि तुर घर में हो सारी कार्यवाही हम पूरा करादेंगे। बैंक के लोगों से मिलकर गरीब लोगों के दस्तखत कागज

पर लेकर उनके नाम पर कर्ज के रूप मे रुपये निकाल लिये। 6 महीने, साल भर तक यह कहते रहे उनको कि ग्रभी कृष्ट नहीं मिला है लेकिन उस गराब को उन्होंने कर्ज में वांध दिया । जब उनके नाम से नोटिस आया तब उनको पता चला कि मेरे नाम कर्ज है। जिस बिची-लिये ने ऋण का फायदा उठाया उसको तो कुछ देना नहीं था क्योंकि जानबझ कर ऐसाउसने किया था और जिसके नाम कर्ज लिया गया था उसको पता नहीं था कि भेरे दस्तखतों से रुपया निकाल लिया गया । इस दिशा में रिकार्ड में स्पष्ट रूप से अनुश्चित शांति और शनजाति के वे व्यक्ति जिनके नाम से किसी भीयोजना के तहत रूपया लिया गया वे निश्चित रूप से डिफाल्टर तो हैं ही बिक उसने कोई पैसा नहीं लिया, तो मैं जानना चाहता ह कि यह जो आपने कहा है कि दस हजार तक का कर्जा माफ होगा तो यह इन अनुस्चित जाति के लोगों पर भी लाग होगा और इस योजना का लाभ दिलाने के दिए जो डिफाल्टर की शर्त है, क्या एस शर्त से उनको मुक्त करेंगे ?

SHRI SHABBIR AHMAD SALA-RIA (Jammu and Kashmir): statement which has been made here shows that it is a case of clear breach of faith and confidence reposed by the electrorate in the National Front Government. They came to the people at the hustings with a clear promise that the loans will be written off. Later on when it came to the Presidential Address it was diluted and when it came to the practical execution of it they have said that the loans which were taken from the State banks, from the cooperative banks and from the Land Development Banks shall be paid only to the extent of 50 per cent by the Central Government. Everybody knows that most of the loans for agricultural purposes and for artisans were taken from the cooperative banks and from the Land Development Banks. Thereby this has been scrapped without the consent of the State Governments. It is a total breach faith and retraction. the first thing which must go to the

people so that no Government should do this in future and the people should take care of it.

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Secondly, whatever statement has been made one is reminded of what Ghalib has said:

व ह रहा हूं जुनं में क्या-क्या कुछ. कुछ न समझा खुश को कोई।

This statement does not show whether it is a promise to write off the principal of Rs. 10,000 or the principal plus interest of Rs. 10,000. It does not show it refers to what point of time—whether it is a loan which was taken to the tune of Rs. 10,000 or is it an amount which now stands with the principal and interest at Rs. 10,000.

Thirdly, when the word 'artisan' is used, the learned Minister may kind ly point out it pertains to which type of artisans. There are so many kinds of artisans. Carpenters are there; blacksmiths are there. This is not made clear. The result is that we are left in the hands of the people who are executing it. They can say you are not artisan according to them thereby opening up the flood-gate of corruption.

Fourthly, if you give relief to the artisans and agriculturists or farmers, why not give relief to the landless agricultural labourers? They are not included in it. Therefore, I would urge upon the Government to kindly consider this that when they give the guidelines, they must kindly take into consideration the conditions of the helpless landless labourers. They should also be incuded in this category.

Thirdly, I would request the Government to clarify is that in the present case of loans which have been given and which are to be written off, the cooperative societies which had taken the loans and which have given the amount further to the workers, the weavers and others, those should also be included in this and the cooperative societies whatever loans

they have given should also be given the benefit of this scheme. When you say that this has been shifted, 50 per cent of the relief has to be paid by mem, you may kindly clarify one thing whether it is a fact that after the scheme was announced the realisation of the amount by the banks has diminished. If so, to what extent?

Fourthly, may I know whether future lending of money to the farmers and others will be affected by this policy which has been adopted? Maŷ I also know whether the banks will be carry to give these loans freely to the farmers and that will affect our agriculture in the country? These are very, very important questions which the Government must answer and clear guidelines should be given to the people.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): Madam Vice-Chairman, the clarifications which were sought by the Members actually when it was listed in the business of the House were supposed to be on the suo motu statement that the Finance Minister made on the 4th May after which he had to leave for Washington for the world Bank meeting. But while seeking clarifications, the hon. Members of this House have also given a few suggestions on the scheme itself and I welcome those suggestions. Though the scheme is still under formulation, I will take into account the suggestions which have been by the hon. Members while the scheme is being formulated and finalised. I would basically like to restrict myself therefore to the statement the Finance Minister has made week about the share of the State in relation to the loans taken the cooperative banks and land development banks. There have been several questions asked by the Members. I will try to cover most of First of all, I would like to clarify that the estimated amount of the total borrowings is not Rs. 14,000 crores as Mr. Chavan mentioned because Rs. 14,000 crores included

[Shri Anil Shastri]

overdues, short-term and term loans plus current dues as on 2nd October, It also included wilful defaulters and total loans that have been taken. We have made an estimate and according to e the estimated figure of overdues stands at Rs. 2,842 crores and out of this commercial banks have given a loan of Rs. 805 crores, regional rural banks Rs. 122 crores and cooperatives including land development banks Rs. 1315 crores. It is only in the case of cooperatives that the Finance Minister had stated that 50 per cent of the burden will be shared by the State Governments. We have made a Budget provision of Rs. 1,000 crores as was mentioned by a few Members. Now this Rs. 1,000 crores will come out of Rs. 2,840 crores and not out of Rs. 14,000 crores. So the gap is not much and out of that, Rs. 250 crores have aiready been transferred to the Reserve Bank of India and the balance will come out of budget proposals which are yet to be passed in the Parliament and we will also get something from the RBI and the NABARD. In concrete terms, the capacity to pay is determined by application of annawari system. What we are going to do is that if the crop yield is 6 annas or less, then it should be considered as bad crop and such farmers will be included in it. Cooperative loans are, as I said, of the order of Rs. 1815 crores and the liability of the State Government will be 50 per cent which is Rs. 908 cro-The question was also asked. the clarification was sought that why should the State Governments asked to share the burden of debt relief. I would like to point out that the cooperative banks are managed by them and in the past many of the State Governments had expressed eagerness in writing loans of the farmers in their respective States. Thus it would be only appropriate that the State Governments come forward for a pative approach with the Central Government regarding their debt relief

measures which we have to apply to the cooperative sector. I will now very briefly like to give some of the details of the scheme. Since the hon. Members had raised a few clarifications I would like to broadly give the following features. Debt relief will be admissible to a beneficiary meaning farmers... (Interruptions).

SHRI AJIT P. K. JOGI (Madhya Pradesh): Kindly yield for a minute. there is something wrong with the statis-You have mentioned that the cooperative loan for the entire country is around Rs. 1800 crores whereas the BJP Government in Madhya Pradesh has circulated a paper and they have calculated this amount for Madhya Pradesh. say that the cooperative loan in Madhya Pradesh alone is Rs. 580 crores. So for Madhya Pradesh alone if it is Rs. crores, how can that be Rs. 1800 crores for the entire country? There is something wrong in these statistics.

SHRI ANIL SHASTRI: You are right. The State Government of Madhya Pradesh had come with a scheme about Rs. 500 and some odd were volved and we told them that it was not acceptable and they have agreed because with all the State Governments, we have been holding consultations. As I said, that scheme is still under formulation and as committed by our Finance Minister, we will see that the scheme is implemented before this Budget Session ends. was saying that debt relief will be admissible to a beneficiary, meaning farmer, irrespective of the size of his artisan or weaver, who had borrowed a loan or loans from one or more public sector banks, regional rural banks cooperative credit institutions, and the sum of which did not exceed Rs. 10,000/for any agricultural or artisan activity. Mr Amin Ansari had sought a clarification whether the interest amount oals would be included. I would like to confirm that the principal amount the interest, up to a limit of Rs. 10,000/will be covered under this scheme. instance, suppose the principal amount Rs. 10,000/- and with interest, the total amount works out to more than Rs. 10,000/-, whether it is Rs. 12,000|- or Rs. 14,000/-. Then, it is only up to Rs. 10,000/- that the farmer or the artisan or the weaver will be covered. So, the total relief will be up to Rs. 10,000/-

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SHRI MOHAMMED AMIN ANSARI (Uttar Pradesh): Excluding the principal amount?

SHRI ANIL SHASTRI: The total upper limit of the relief will not exceed Rs. 10,000/-. Suppose somebody has taken Rs. 5000|_ as loan and with interest if it is Rs. 7000/-, yes, then we will accept it. But the upper limit, the ceiling, is Rs. 10,000/- including the interest.

DR. YELAMANCHILI SIVAII: No. The hon. Finance Minister, in the Budget, says that it is only the principal amount and it does not include the interest component. It says many of those... (Interruptions)

SHRIMATI MARGARET ALVA (Karnataka); The Member is contradicting the Minister.

SHRI ANIL SHASTRI: There seems to be some misunderstanding. I wish to clarify (Interruptions). I wish to clarify that interest will be included. On the question of giving relief on the debt of the farmer or the artisan or the weaver, the categories we have included, the interest is included. But the upper limit of the relief will not exceed Rs. 10,000/-even if it is inclusive of the interest.

SHRI PRAMOD MAHAJAN: That is Rs 10,000/- per head. (Interruptions).

SHRI ANTL SHASTRI: Rs. 10,000/-(Inerruptions).

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There is no time. I request Members to kindly let the Minister finish. We have even forgone lunch hour. Please let the Minister finish. (Interruptions).

SHRI ANIL SHASTRI: I request that I may be allowed to complete.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly let

him. finish. Please cooperate. If there are interruptions, he will not be able to finish it. (Interruptions). Kindly remember that too much time was spent on seeking clarifications and I cannot allow further interruptions because there is other business also.

SHRI ANIL SHASTRI: I will come to some of the questions which were raised specifically by Members.

Debt relief will be available to the following categories of borrowers. Non-wilful defaulters who will be identified by the annawari system on a village basis: in cases where the principal borrower has died: and in cases of farmers who have filed insolvency petitions in courts and are covered under the scheme. The proposal is to apply the annawari system, as I said, village-wise rather than farmwise.

I come to the next question which is raised by a few Members. Non-wilful defaulter is defined as one who has not repaid the loan despite the fact that his crop yield has been more than six annas.

And coming now to some of the questions specifically raised whether guidelines had been issued about kharif financing I would state that NABARD estimated the requirement at Rs. 2800 crores. Out of this about Rs 700 crores in expected to be recovered in the normal course and Rs. 300 crores will additional support by NABARD and Rs. 1,800 crores is the balance and funds will be for this. Out of this, Rs. 900 crores will be given by the Government of India and Rs. 900 crores will be coming from the State Governments. The NABARD has issued guidelines to the State Co-operative Banks on the 5th April. 1990 and, under this, the Co-operatives can take advantage of the Instant Fresh Finance and the recoveries made by the Cooperatives. Instead of being paid to the NABARD against this Refinance Scheme, it could be used for further loaning to non-defaulting farmers. On the kharif finance, the following aspects are also important.

[Shri Anil Shastri]

The recoveries are very insignifi cant. Many farmers keep their money with themselves without repaying the loans. They would use it for kharif purposes because they have already got the money. A sum of Rs. 250 crores has already been given to the RBI, as I have stated earlier, and as soon as the Budget is passed, the remaining Rs. 750 crores will also be given to the RBI and the amount of compensation for banks and co-operatives would be used for kharif Some other measures also under consideration which will be finalised shortly. The State Governments too would provide at least part of the share of this compensation on Kharif also. Draft scheme of the Government of India have been prepared would be issued soon after the return of the Finance Minister fromm Washington.

There are also questions which asked as to been whether weavers have been included and whether they would be covered under this scheme. For eligibility for relief. the principal loan should not be more than ten thousand rupees. Once one is eligible, he gets the benefit of ten thousand rupees which, as I have said earlier, may include not only the principal amount but also the interest. The definition of artisan as per the scheme is that an artisan is an individual who is engaged in any activity of rural development related to cottage and village industries, handicrafts, weaving etc.

Some other clarifications also were sought. One of them, of course, is about the States not accepting this. As I have stated earlier, we have been holding discussions with them and, in principle, they have agreed.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): All of them have agreed?

SHRI ANIL SHASTRI: Well most of them have agreed and the process of consultation is still on. The Finance Minister has written to all the

Chief Ministers on the 23rd March and I have got a copy of it. Therein all the Chief Ministers have been invited to a meeting. But no joint meeting was held because not all the Chief Ministers have come together, but individually the Chief Ministers have been coming and meeting the Finance Minister. So, the process of cosultation is on.

SHRI PRAMOD MAHAJAN: What will happen if any Chief Minister refuses? I am asking this question because the Chief Minister of Maharashtra has already refused it...(Interruptions)...

SHRIMATI MARGARET ALVA: The Maharashtra Chief Minister has refused it...(Interruptions)...

SHRI PRAMOD MAHAJAN: What will happen to the scheme?

SHRI ANIL SHASTRI: I have noted your name and I am coming to your point.

SHRI PRAMOD MAHAJAN: I am not interested in my name. I want to know what will happen to this scheme if a Chief Minister refuses. The farmers in Maharashtra are strictly ruled by the Chief Minister. So, what will happen to the scheme?

ग्रनिल शास्त्री: ग्रधिकतर मख्य मंत्रियों से बात व:र ली और जैसा मैंने कहा कि वित्त मंदी ने 23 मार्च को सब मख्य मंत्रियों को चिटरी लिबी थी एक मीटिंग के लिए। मीटिंग इकटरी नहीं हो पायी है लेबिन ग्रलग-श्रलग लोगों से जो मुख्य मंत्रियों से बात हुई है तो ग्रधिकतर जो मूख्य मंत्री हैं वे इसके लिए तैयार हैं। इसके ऋलावा वे भी अपनी स्कीमें लाये हैं जैसा कि अभी माननीय सदस्य जोगी जी ने कहा कि मध्य प्रदेश की सरकार ने, म्ख्य मंर्त्न, ने र्भ, एक प्रोपोजल दिया था 508 करोड रुपये का लेकिन जब उनसे बात हुई तो फिर वह माना नहीं गया।

श्री मोहम्मद ग्रमीन ग्रन्सारी: श्रगर कोई मुख्य मंत्री न माने . . . (व्यवधान) खाते में डाल देगी। श्री ग्रनिल शास्त्रीः जो सरकार ने वायदा किया है वर्जी भाफ करने का, वह हम लोग पूरा करेंगे।

यह मैं भ्रापको इस हाउस के ग्रन्स ग्राम्बासन देता हं।

SHRI MOTURU HANUMANTHA RAO: You have to clarify because we are very seriously concerned about this. The Chief Minister as well as the Finance Minister of Andhra Pradesh have been repeatedly saying that their economy cannot bear this burden.

SHRI ANIL SHASTRI: I do not think there is any State Government which would not be interested in giving relief to the farmers. If they are really seriously interested in giving relief to them, then there is no reason why they should not accept it...(Interruptions)...

श्री प्रमोद महाजन : उपस्थान्यक्ष गहोदया, उन पर यह प्रेशर डाला जा रहा इ, जबिक आध्र कर्नाटक श्रीर महा नेष्ट के मृख्य मंफियों ने माल शब्दों में कहा है कि हम इस स्कीम को लागू नहीं करेंगे। ऐसी स्थिति में केन्द्रीय सरकार क्या करेगी?

SHRIMATI MARGARET ALVA: I only want to say that instead of 50 per cent, they demand that the full amount should be paid by the Centre because it is their election promise and they have said that they would wire out their loans...(Interruptions).

SHRI V. GOPALSAMY (Tami! Nadu): Your Government never bothered about the farmers. What are you talking now?...(Interruptions)...

SHRIMATI MARGARET ALVA: It is their election promise... (Interruptions)...

SHRI V. NARAYANASAMY: I want to ask one thing ... (Interruptions).

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
Let him complete his answer. All
these matters have been raised already and he has answered most of
them.

SHRI S. B. CHAVAN; Madam, I think there is no point in continuing the reply. I do not think that anything is going to come out of it. The confusion is becoming more confoun-That is why I say that should come before this House with full details. We will discuss the entire issue. Now, according to statement, it is all those farmers whose anawari is six annas and below. This, in fact, has never been mentioned anywhere and, for the first time, we have come to know of it only now. We know only now that this is which thev have prescribed. That is why we would like to know what exactly the scheme is...(Inter.ruptions)... The Minister says that the scheme is under preparation.

श्री श्राजीत जोगी: यह देश के किसानों के साथ दुब्यंहार हो रहा है।

SHRI S. B. CHAVAN: If the scheme is under preparation, then the sowing season is going to star; within a week and even after the Finance Minister comes back—I think he is coming back on the 11th—I do not think he will be in a position to clarify all the points which have been made. In fact, we are not interested in having any more reply. We can finsih this item and can go to the other item. Let the Government come before this House with all the details of the scheme so that we will be in a position to know as to what exactly the scheme is ... (Interruptions)...

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): He is giving some details!

SHRI JAGESH DESAI: What details? He is not giving any details at all...(Interruptions)...

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let him finish now...(Interruptions)... SHRI MOTURU HANUMANTHA RAO: From this side also clarifications have been sought and he is answering. What is wrong in this?... (Interruptions)...

श्री प्रमोष महाज्यः विकास्य में कोई योजना नहीं होती। बाद में उत्तर में योजना द्याती है। श्राप प्रश्न पूछने नहीं देने हैं, तो हम कैसे समझेंगें!

श्री एस॰ बी॰ चन्हाण: प्रश्री योजना नैयार नहीं है।

श्री प्रमोद महाजनः वक्तस्य में कोई योजना नहीं है। जो योजना है, वह हमें बता रहे हैं श्रीर श्राप बताने नहीं दे रहे हैं।

डा० रत्याकर पाण्डेयः मंत्री महोदय, पूरा स्टेटमेंट लेकर क्षार्ये ।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): There is a procedure which is to be followed and you cannot go on interrupting the Minister. You have all made your points and let him say what he has to say.

SHRI ANIL SHASTRI: Madam, as earlier, these clarifications were supposed to have been sought on the statement made by Finance Minister on Friday last which relates to the share of the State Governments. But then most Members sought certain clarifications on the scheme itself and there were certain good suggestions also. Therefore, I thought it would be better and prudent to give broadly some of the features of the scheme. As I said, the scheme is under preparation and, in fact, it would be announced as soon as the Finance Minister comes back. So, there is no confusion at all... (Interruptions) ... There is no confusion at all... (Interruptions) ... There is no confusion. In fact, in the beginning itself I said, I welcome the suggestions and the suggestions which have beer given today will be incorporated the scheme...

3.00 р.м.

डा० रत्नाकर पाण्डेय: माननीया उपसम्भाष्यक जी, इस सदन के एक वरिष्ठ सदस्य श्री चव्हाण जी ने सरकार में एक सीक्षा सवाल किया है..... (व्यवधान) योजना को वर्क श्राउट करके सदन में श्रायें श्रीर इस पर बहस हो। मैडम, एक वरिष्ठ सदस्य.... (व्यवधान) माग की है कि वह पूरा वर्क श्राउट करके इसी सैशन में श्राएं। क्या.... (व्यवधान) श्रीर श्राप्त्वासन दें कि पूरा वर्क शाउट करके शाएंगे ?.... (व्यवधान)

PROF. CHANDRESH P. THAKUR: On a point of order, Madam, my point of order will help the honourable Minister. This is a simple point. The honourable Minister that the scheme is under formula. is in the process of formulation or progressive reformulation. Will the honourable Minister consider points made directly or by implication in our questions for clarifications as inputs in the reformulation of the scheme and after that would he come so that out with the full scheme then we will give all the support that he is looking forward?

V. GOPALSAMY: May 1 draw the attention of the honourable Minister to the fact that all the States are not rich. Some of the States are rich, some are richer but some of them are very poor. All of them are not equal in their financial So uniform application should not be made for all States. When the Finance Commission made allocations to States, they sanctioned Rs. 2,800 crores to Uttar Pradesh alone whereas for Karnataka and for Tamil only Rs. 40 crores. This is the recommendation of the Finance Commission. That is why I would request the Minister to consider the suggestion of giving total relief to some of the States which are facing a financial crisis. Would the honourable Minister throw light on this?

SHRI A. K. ANTONY (Kerala): Will the Minister consider, till the scheme is finalised, announcing a

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moratorium on the recovery of loans below Rs. 10,000? Otherwise it will create unnecessary hardships to those poor people. Until the scheme is finalised, you may announce a moratorium on recovery of loans only up to Rs. 10,000.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
Now no more such interruptions. Let the Minister complete his reply.

SHRI ANIL SHASTRI: I have already said earlier that the suggestions given are welcome and the scheme is under formulation and I can assure the honourable Members that we will take into account the suggestions made here today while formulating the scheme. Mr. Chavan has asked one question whether any interim scheme will be announced I would like to say that it is not so. The scheme is being finalised, as I said, and when the Finance Minister comes back, it will be announced and there is no need for an interim scheme. Mr. Ahluwalia has asked for certain clarifications about the total amount which I had already mentioned before... Mr. Ahluwalia came into the House.

[The Vice-Chairman (Pro. Chand-resh P. Thakur) in the Chair.]

It is Rs. 2,842 crores I have also defined 'wilful defaulter' And one assurance I can give to the House since it was mentioned by a few Members, that no farmer will face any harassment; whosoever is covered under the scheme wil not face any harassment at the hands of any Government machinery. This assurance I am giving to the House

SHRI S. S. AHLUWALIA: Is there a machinery? How are you going to dentify a wilful defaulter?

श्री श्रनित शास्त्री: मैंने श्रभी बताया था. ग्राप थे नहीं। ग्रनावारी जो होती है, उस के बारे में तहसीलदार के पास रिकार्ड में सब रहता है। उस में श्रनावारी 6 श्राने से ग्रगर कम की जाप होती है, खराब काप होती है तो उन को नान डिफाल्टर वहा जाएगा मतलब जिन्होंने पैसे लिए हैं ... (Interruptions)

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let him complete.

SHRI S. S. AHLUWALIA: I am asking about wilful defaulters.

SHRI ANIL SHASTRI: I have already replied.

Mr. Thakur raised the point whether it will not have an adverse effect or inflation.

श्री श्रजीत जोगी: ग्रनावारी की वात तो श्राप के घोषणा पत्न में नहीं थी। श्रव श्रनावारी की बात कहां से श्रागयी?

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): You kindly hurriedly finish your reply.

SHRI ANIL SHASTRI: I can assure the House that this will not have any effect on the prices and there will not he ineflation...(Interruptions)

Shri Amin Ansari wanted to know the figure about UP. Out of 2842 crores U.P. has about 260 crores for nonwilful defaulter. With this, I hope, all the clarifications have been given.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Now we shall take up Special Mentions. Miss Saroj Khaparde (Interruptions) Shrimati Kamla Sinha... (Interruptions) That matter is over. (Interruptions)

SHRI JAGESH DESAI: Yesterday we sat upto 7.30. We skipped the lunch hour. Are we to sit late? I think we should not put too much pressure on Members (Interruptions).